

Edelweiss Tokio Life - Wealth Builder

UIN – 147N026V02

Category- Worksite

Date:

PART - A

Name of the customer:

Name of the PFA/ Corporate Agent/ Relationship Manager/ Broker:

Address:

Code/License No.:

Contact details:

Contact No:

Policy No:

Dear Mr/Ms..... ,

Thank you for choosing Edelweiss Tokio Life as your preferred life insurance partner.

We are confident that the product you have chosen will suit your need, and that the Personal Financial Advisor/ Corporate Agent/ Relationship Manager/ Broker, has explained the product to you to the best of your satisfaction.

We have prepared your Policy on the basis of the Proposal Form submitted by you. For your reference, we are attaching a copy of your Proposal Form along with the Policy.

Our Service Expert from the customer care unit will be calling you shortly to guide you through your Policy and answer any additional questions you may have.

Should you need further information or assistance, please contact our Service Expert at 1800 2121 212 or mail us at care@edelweisstokio.in

Free Look Provision: We request you to go through your Policy Document in detail and check the accuracy of information provided. A Free Look period of 15 days from the date of receipt of the policy document is provided to you to review the terms and conditions of the policy. You may return the Policy document to Us within 15* days from the date of receipt of the Policy Document if you disagree with any of the terms and conditions by giving us written reasons for your objection. We will refund an amount as mentioned in the Free Look Clause of the Policy Terms and Conditions.

*A Free Look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

If the Policy is opted through Insurance Repository ('IR'), the computation of the said Free Look Period will be as stated below:-

For existing e-Insurance Account: Computation of the said Free Look Period will commence from the date of delivery of the e mail confirming the credit of the Insurance Policy by the IR.

For New e-Insurance Account: If an application for e-Insurance Account accompanies the proposal for insurance, the date of receipt of the 'welcome kit' from the IR with the credentials to log on to the e-Insurance Account(eIA) or the delivery date of the email confirming the grant of access to the eIA or the delivery date of the email confirming the credit of the Insurance policy by the IR to the eIA, whichever is later, shall be reckoned for the purpose of computation of the free look period.

You need to send the original Policy Document (the entire booklet) along with a request letter to Us at the corporate office address - Edelweiss Tokio Life Insurance Company Limited, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirool Road, Kurla (W), Mumbai - 400070.

We look forward to servicing you during your policy term and request you to keep the Policy safely for future reference.

Regards,

For Edelweiss Tokio Life Insurance Company Limited

Authorised Signatory

Edelweiss Tokio Life Insurance Company Limited
Registered Office: Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098

Edelweiss Tokio Life – Wealth Builder
(Non-Participating Endowment Assurance Plan)

UIN NO: 147N026V02

POLICY PREAMBLE

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first Premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms and Conditions as stated in this Policy.

POLICY SCHEDULE

Policy Number	Product Name & UIN No

Name of the Policyholder	Date of Birth	Gender	Age

Address

Name of the Life Insured	Date of Birth	Gender	Age	Age Admitted

Name of the Nominee(s)	Name of the Appointee (in case nominee is a minor)

Policy Details	
Policy Commencement Date	
Risk Commencement Date	
Policy Term	
Premium Paying Term	
Premium Frequency	
Modal Premium	Rs.
Annual Premium	Rs.
Annualized Premium	Rs.
Modal Premium (plus Service Tax and Cess, if any)	Rs.
Premium Due Date(s)	Date/month
Due Date for the last premium under the Policy	
Policy Maturity Date	

BENEFIT INFORMATION

Sum Assured on Death : Rs.

Sum Assured on Maturity : Rs.

Accrued Guaranteed Loyalty Additions at Maturity : Rs.

Large Premium Benefit : Rs.

Base Plan/ Rider Name	UIN No.	Sum Assured	Modal Premium plus taxes and cess	Term (years)	PPT (years)
Edelweiss Tokio Life – Accidental Total and Permanent Disability Rider	147B001V02	: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Accidental Death Benefit Rider	147B002V02	: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Waiver of Premium Rider	147B003V02	: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Term Rider	147B004V02	: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Critical Illness Rider	147B005V02	: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Payor Waiver Benefit Rider	147B014V02	<input type="checkbox"/> Death <input type="checkbox"/> CI & ATPD <input type="checkbox"/> Death, CI & ATPD	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Income Benefit Rider	147B015V01	: Rs.	: Rs. incl. any u/w extra		
Total					

For and on behalf of "Edelweiss Tokio Life Insurance Company Limited"

Authorised Signatory

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy to Us for correcting the discrepancies if any.

PART – B
DEFINITIONS

Defined Term	Meaning
Age:	means the Life Insured's age as on last birthday.
Annual Premium:	means an amount of Premium payable in a year as chosen by the Policyholder including the loadings for modal premium but excluding the underwriting extra premiums, as specified in the Schedule which is utilised for the purpose of calculating the Benefits payable under the Policy.
Annualised Premium:	means an amount of Premium payable in a year as chosen by the Policyholder, excluding the underwriting extra premiums and loadings for modal premiums, if any, as specified in the Schedule which is utilised for the purpose of calculating the Benefits payable under the Policy.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee, if the Nominee is less than Age 18 on the date of payment.
Death Benefit:	means the benefit which is payable on death of the Life Insured.
Grace Period:	means the number of days from the due date of premium specified in the Schedule for the payment of premium without any penalty/late fee and during which the Policy is considered to be in-force with the risk cover.
IRDAI / Authority:	means the Insurance Regulatory and Development Authority of India established under the Insurance Regulatory and Development Authority Act, 1999.
Insurance Act:	means The Insurance Laws (Amendment) Act, 2015 and as amended from time to time.
Life Insured:	means the person named in the Schedule on whose life this Policy is effected.
Large Premium Benefit:	means an additional benefit payable on maturity on account of the payment of excess premium over and above the minimum annualized premium.
Maturity Date:	means the date specified in the Schedule on which the Policy Term expires.
Maturity Benefit:	means the benefit payable at the end of Policy Term.
Nominee:	means the person specified by You, registered with Us and who is authorised to receive the Benefits under the Policy.
Policy:	means the contract of insurance as evidenced by this Policy document, the Proposal Form, the Schedule/(s) and any other information/document/(s) provided to Us in respect of the Proposal Form and any endorsement issued by Us.
Policyholder:	means You, the owner of the Policy as named in the Schedule.
Policy Term:	means the term of the Policy chosen by You and specified in the Schedule and is the time period between the Policy Commencement Date and the Maturity Date.
Policy Anniversary:	means the date corresponding with the Policy Commencement Date specified in the Schedule in every calendar year.
Policy Year:	means a period of twelve (12) months commencing from the Policy Commencement Date and every Policy Anniversary thereafter.
Policy Commencement Date:	the date as shown in the Policy Schedule from which the Policy Anniversaries, Policy Term, Policy Years, and Premium Due Dates are determined.
Policy Schedule	means the Schedule and any endorsements attached to and forming part of this Policy and if any updated Schedule is issued, then, the Schedule latest in time.
Premium	means an amount payable by You by the due dates and in the manner specified in the Schedule, to secure the benefits under this Policy, excluding service tax or any other taxes, cesses or levies, if any (present and/or future)
Premium Paying Term:	means the term as specified in the Policy Schedule, during which the Premiums are payable by You to Us under this Policy.
Proposal Form:	means the form filled in and completed by You for the purpose of obtaining insurance cover under this Policy.
Risk Commencement Date:	means the date on which Your rights, benefits and risk cover begin, as shown in the Policy Schedule.

Reduced Paid Up	means the continuance of this Policy with reduced paid up benefits, as specified under Section 3 (e) of Part C.
Revival / Reinstatement:	means the restoration of this Policy (discontinued due to the non-payment of premiums by You), upon receipt of all due premiums and other charges, if any, as per the terms and conditions of this Policy and upon We being satisfied of the continued insurability of the Life Insured basis the information, documents and reports furnished by You, in accordance with the Board approved Underwriting Guidelines.
Revival Period:	means a period of two consecutive years from the due date of the first unpaid premium.
Surrender:	means the complete withdrawal or termination of the Policy by the Policyholder.
Surrender Value:	means an amount payable on surrender of this Policy as per Section 1 of Part D of this Policy.
Underwriting Extra	means an additional amount charged by Us as premium, as per Our Board approved underwriting policy, which is determined on the basis of disclosures made by You in the Proposal Form or on the basis of any other information received by Us including through medical examinations of the Life Insured in relation to this Policy.
We/Our/Us/Company:	means Edelweiss Tokio Life Insurance Company Limited.
You/ Your / Policyholder:	means the Policyholder as named in the Policy Schedule.

Interpretation: In this Policy, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

PART – C

BENEFITS

1. **Death Benefit:**

'Sum Assured on Death' during the Policy Term is higher of the following:

- 10 times of Annualized premium **OR**
- Sum Assured on Maturity **OR**
- 105% of total premiums paid till date of **OR**
- Any absolute amount assured to be paid on death

Any absolute amount assured to be paid on death will be equal to

- 10 times of Annual Premium for 5 Pay and 7 Pay
- 11 times of Annual Premium for 10 Pay
- 13 times of Annual Premium for 12 Pay

	When Payable	Amount Payable																				
(i)	If the Life Insured dies before the Maturity Date, We will pay:	<p>a. 105% of Sum Assured on Death Plus b. 105% of Guaranteed Loyalty Additions, if any, accrued till the date of death (as per the below Table) as a lumpsum.</p> <p>The Guaranteed Loyalty Additions will accrue at the beginning of the Policy Year and is expressed as a percentage of 'Accrued Annualised Premiums' paid upto the previous policy year. Guaranteed Loyalty Additions will accrue for the period as mentioned in the Table below and varies by policy terms.</p> <p>Please refer to Annexure A for Guaranteed Loyalty Additions Rates.</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th rowspan="2">Policy Term</th> <th colspan="2">Accrual Period</th> </tr> <tr> <th>From</th> <th>To</th> </tr> </thead> <tbody> <tr> <td>10</td> <td>9</td> <td>10</td> </tr> <tr> <td>15</td> <td>11</td> <td>15</td> </tr> <tr> <td>20</td> <td>16</td> <td>20</td> </tr> <tr> <td>25</td> <td>16</td> <td>25</td> </tr> <tr> <td>30</td> <td>16</td> <td>30</td> </tr> </tbody> </table> <p>"Minimum Death Benefit" at any point of time will be at least equal to 115% of annualized premiums paid till date of death.</p>	Policy Term	Accrual Period		From	To	10	9	10	15	11	15	20	16	20	25	16	25	30	16	30
Policy Term	Accrual Period																					
	From	To																				
10	9	10																				
15	11	15																				
20	16	20																				
25	16	25																				
30	16	30																				
(ii)	On death during the first 23 months from the Policy Commencement Date where the Entry Age of the Life Insured is less than 5 years, We will pay:	105% of total premiums paid till the date of death.																				
(iii)	On death after the completion of 23 months from the Policy Commencement Date where the Entry Age of the Life Insured is less than 5 years, then We will pay:	Death Benefit as mentioned in Clause (i) above.																				
<p>Note:</p> <p>(1) Any amount payable as Death Benefit shall be reduced by the following:</p> <ul style="list-style-type: none"> • the outstanding loan amount, accumulated interest and due premiums with interest, if any; • the unpaid premiums in the Policy Year when death occurs, if the Life Insured has chosen Premium frequency other than Annual <p>(2) For the Life Insured's age below 5 years at the time of proposal, the risk cover will commence one month prior to the second Policy Anniversary.</p>																						

2. **Maturity Benefit:**

'Sum Assured on Maturity' is equal to the Annualised Premium X Premium Payment Term (as mentioned in the Policy Schedule).

	When Payable	Amount Payable
(i)	If the Life Insured is alive on the Maturity Date and the Policy is In Force, We will pay:	a) 105% of Sum Assured on Maturity; Plus b) 105% of Guaranteed loyalty additions accrued till the date of maturity (as mentioned in Policy Schedule) as lumpsum. Plus c) 105% of Large Premium Benefit, if any (as mentioned in Policy Schedule)
Note: Any amount payable on Maturity shall be reduced by the outstanding loan amount and accumulated interest, if any.		

'Large Premium Benefit' is applicable for Annualised Premium greater than or equal to Rs. 40,000. It is an additional amount as mentioned in the table below, for every Rs. 20,000 annualized premium in excess of Rs 40,000.

Policy Term	Additional Benefit on Maturity (in Rs.)
10	5,000
15	10,000
20	20,000
25	20,000
30	20,000

3. **Payment Of Premium & Discontinuance Of Premium Payment:**

a)	Payment of Premium:
	You shall pay Premium for the Premium Paying Term. The amount of Premium payable, the frequency at which it must be paid and the due dates for each instalment of Premium are stated in the Policy Schedule.
b)	Grace Period:
	If We do not receive the Premium in full by the premium due date, then: (i) We will allow a Grace Period of 30 days during which You must pay the Premium due in full. (ii) The benefits under the Policy and the Rider if any will continue to apply, during the Grace Period subject to the deduction of the due premiums.
c)	(i) Premium Discontinuance (for Premium Paying Term of 5 and 7 years):
	(i) If the default in payment of Premium occurs during the first Policy Year and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits (Surrender Value or Reduced Paid Up Value) shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy. (ii) If the default in payment of Premium occurs after the payment of Premium for first Policy Year in full and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy will acquire reduced paid-up status and benefits will continue as per the Reduced Paid-Up provisions. You will be given two years from the date of first unpaid premium to reinstate your Policy.

	(ii) Premium Discontinuance (for Premium Paying Term of 10 and 12 years):
	<p>(i) If the default in payment of Premium occurs during the first 2 Policy Years and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits (surrender value or reduced paid up value) shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy.</p> <p>(ii) If the default in payment of Premium occurs after the payment of Premium for first two Policy Years in full and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy will acquire reduced paid-up status and benefits will continue as per the Reduced Paid-Up provisions. You will be given two years from the date of first unpaid premium to reinstate your Policy.</p>
d)	Revival norms:
	<p>The Policy (and any applicable Riders) may be revived within two years from the due date of the first unpaid Premium by giving Us a written notice to revive the Policy and Payment of all overdue premiums with simple interest, as may be declared by Company from time to time, for every completed month from the date of first unpaid premium.</p> <p>The revival will be effected on receipt of the proof of continued insurability and subject to medical examination if required (cost to be borne by the policyholder). On interpretation of the results if the Life is accepted by the Underwriter, only then the policy would be allowed to revive. The effective date of revival is when these requirements are met and approved by Us.</p> <p>The Policyholder may choose to discontinue the rider premium even though he is paying the premium pertaining to the underlying base product to which the rider is attached. In such a case of rider premium discontinuance, the rider is not allowed to be revived in future. Revival would be as per Board approved underwriting guidelines. However, in case the entire policy premium (the base product and the rider) has been discontinued and the policyholder wants to revive the same then he/she would be allowed to revive within two years from the date of the first unpaid premium as mentioned above.</p>
e)	Reduced Paid-Up:
	<p>Under the Reduced Paid-Up Status, Your Policy will continue with the reduced Paid-up Benefits, and on death or maturity, whichever is earlier, after the policy has acquired a paid-up status, the following reduced Paid-up Benefits would become payable.</p> <p>(i) On Death, the paid-up benefits will be equal to Paid-up Sum Assured on Death plus Paid-up Guaranteed Loyalty Additions, if any.</p> <p>(ii) On Maturity, the paid-up benefits will be equal to Paid-up Sum Assured on Maturity plus Paid-up Guaranteed Loyalty Additions plus Paid-up Large Premium Benefit, if any.</p> <p>Where,</p> <p>Paid-up Sum Assured on Death = 105% of Sum Assured on Death x (Number of premiums paid/ Number of premiums payable)</p> <p>Paid-up Sum Assured on Maturity = 105% of Sum Assured on Maturity x (Number of premiums paid/ Number of premiums payable)</p> <p>Paid-up Guaranteed Loyalty Additions = 105% of Accrued Guaranteed Loyalty Additions x (No. of Premiums paid/No. of Premiums payable).</p> <p>Paid-up Large Premium Benefit = 105% of Large Premium Benefit x (No. of Premiums paid/No. of Premiums payable).</p>

PART – D

1) **Surrender Benefit:**

Conditions for surrender/complete withdrawal of the Policy																																																																																																																																																															
(i)	For the Premium Paying Term of 5 and 7 years, the Policy will acquire surrender value only from 2 nd Policy Year provided We have received full premiums for the first Policy Year.																																																																																																																																																														
(ii)	For the Premium Paying Term of 10 and 12 years, the Policy will acquire surrender value only from 3 rd Policy Year provided We have received full premiums for the first two Policy Years.																																																																																																																																																														
(iii)	On surrender, the Surrender Value, if any, will be immediately paid, the Policy shall be terminated and all the benefits under the Policy shall cease to apply.																																																																																																																																																														
Amount Payable on Surrender																																																																																																																																																															
On receipt of a written request for surrender from You, We will pay the higher of Guaranteed Surrender Value or Special Surrender Value.																																																																																																																																																															
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<ul style="list-style-type: none"> i. Surrender Value of premiums; and ii. 105% of Surrender Value of Accrued Guaranteed Loyalty Additions, if any. 																																																																																																																																																															
<ul style="list-style-type: none"> i. Surrender Value of premiums is a specific percentage (as given in the below Table A) of total premiums received till the date of Surrender. (Any amount paid towards underwriting extra premiums and riders is not payable on Surrender of the policy). ii. Surrender Value of Accrued Guaranteed Loyalty Additions = Accrued Guaranteed Loyalty Additions X Surrender Value Multiple (as given in the below Table B). 																																																																																																																																																															
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Table B:

Policy Year		PT - 14	PT - 13	PT - 12	PT - 11	PT - 10	PT - 9	PT - 8
SV Multiple		35%	38%	41%	44%	47%	50%	53%
Policy Year	PT - 7	PT - 6	PT - 5	PT - 4	PT - 3	PT - 2	PT - 1	PT
SV Multiple	56%	59%	62%	65%	68%	71%	73%	75%

(where 'PT - n' denotes: Policy Year 'Policy Term less n')

Special Surrender Value -

Your Policy also acquires a Special Surrender Value. To know about the Special Surrender Value for your Policy, You can get in touch with your Advisor or the Company's nearest Branch Office or our Customer Service Team.

2) Loan under the Policy:

a)	Conditions for grant of a loan under the Policy:
	(i) You may take a loan under the Policy by giving Us a written request; provided that the Policy has acquired the Surrender Value. (ii) The maximum loan amount is 90% of Surrender Value which is applicable under the Policy when a request for a loan is received less any outstanding Policy loan balance on that date including accumulated interests, if any.
b)	Effect of grant of loan under the Policy:
	(i) If a loan is granted by Us under the Policy, then: (1) Interest at the rate of State Bank of India ('SBI') Base Rate (minimum rate at which SBI lends) + 1.75% p.a. shall be applicable. It is agreed and understood that We may in Our discretion modify the rate at which interest will be payable on Your loan amount based on prevailing market conditions. Changed interest rate will be applicable for new loans only. (2) For Reduced Paid-up policies, We will give You written notice when the outstanding loan amount is 95% of the Surrender Value calculated in accordance with Clause 1 above and You may re-pay the whole or a part of the outstanding loan amount to Us. If at any time, the outstanding loan amount including interest thereon is equal to or more than the Surrender Value calculated in accordance with Clause 1 above, then the Policy shall immediately and automatically terminate and no amount shall be payable by Us under the Policy. (3) Any benefit payable by Us on the death of the Life Insured or on the surrender of the Policy or on the maturity of the Policy will first be reduced by any outstanding policy loan balance and accumulated interests, if any.

3) Free look Period:

You may return this Policy to Us within 15 days* of receipt of the Policy if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the Premium received after deducting stamp duty charges and medical expenses (if any).

* A Free Look Period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

4) Suicide Exclusion:

- (i) If the Life Insured (whether sane or not) commits suicide within one year from the date of inception of the Policy, while the Policy is in force, then the Policy shall be void and We will pay 80% of the Premium received (excluding extra mortality premium, if any).
- (ii) If the Life Insured (whether sane or not) commits suicide within one year from the date of revival/reinstatement of the Policy, then the Policy shall be void and We will pay the higher of "80% of the Premium received till the date of death" OR "Surrender Value available as on the date of death".

PART – E

Not Applicable.

PART – F

GENERAL TERMS AND CONDITIONS

a)	Claim Procedure:
	<p>1) Death Claim We shall be given written notice of the Life Insured's death and, shall be provided with the following documents for Us to assess the claim:</p> <ul style="list-style-type: none">(i) Our claim form which must be duly completed;(ii) The original or an attested copy of the death certificate;(iii) The original Policy;(iv) Documents to establish right of the claimant in the absence of valid nomination(v) Any other information or documentation that We request. <p>You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.</p> <p>Claims Officer Edelweiss Tokio Life Insurance Company Limited 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kiro Road, Kurla (W), Mumbai - 400070 Email Id: claims@edelweisstokio.in Phone no: 1800 2121 212</p> <p>2) Maturity Claim You shall submit the original Policy, discharge form and other documents as applicable establishing the right of the claimant to receive the payment at any of our offices to make a claim.</p> <p>Subject to our sole discretion and satisfaction, in exceptional circumstances We may decide to waive all or any of the requirements set out in the Claim Procedure in Section (a) of Part F.</p>
b)	Nomination:
	<p>Nomination should be in accordance with the provisions of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in Annexure (1) for reference].</i></p>
c)	Assignment:
	<p>Assignment should be in accordance with the provisions of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in annexure – (2) for reference].</i></p>
d)	Validity/ Non Disclosure:
	<p><u>Mis-statement of Age</u> If the date of birth of the Life Insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by Us, given the correct age.</p> <p>If at the correct age, the Life Insured was not insurable under this Policy according to our requirements, We reserve the right to initiate action under the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><u>Fraud, Misrepresentation</u> Fraud and Misrepresentation shall be dealt with in accordance with the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in annexure – (3) for reference].</i></p>

e)	Currency, Governing Law & Jurisdiction
	<p>(i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.</p> <p>(ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.</p>
f)	Taxation
	<p>The tax benefits under this Policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.</p> <p>We reserve the right to recover from Policyholder all levies including but not limited to Service Tax and Cess thereon as applicable from time to time.</p>
g)	Duplicate Policy Document
	<p>If You lose or misplace the Policy Document then you may request Us to issue You a duplicate Policy Document by giving Us a written notice and making payment of fee of an amount not exceeding Rs.250/- (which is subject to change with prior IRDAI approval and prior notice to You). On issue of the duplicate Policy Document, the original shall automatically cease to have any legal effect.</p>
h)	Notices
	<p>(i) All notices meant for Us shall be given to Us at Our address specified in the Policy Contract or at any of Our branch offices.</p> <p>(ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective.</p>
i)	Entire Contract
	<p>(i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement.</p> <p>(ii) Notwithstanding anything contained in this Policy, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations, circulars or guidelines issued by IRDAI.</p>
j)	Mode of Communication
	<p>The Company and the Policyholder may exchange communications pertaining to this Policy either through normal correspondence or through electronic mail and the Company shall be within its right to seek clarifications / to carry out the mandates of the Policyholder on merits in accordance with such communications.</p> <p>While accepting requests / mandate from the Policyholder through electronic mail, the Company may stipulate such conditions as deemed fit to give effect to and comply with the provisions of Information Technology Act, 2000 as amended from time to time and/or such other applicable laws in force from time to time.</p>

PART - G

Grievance Redressal Mechanism:

Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (W), Mumbai - 400070

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in or send a communication at Grievance Redressal Officer, Edelweiss Tokio Life Insurance Company Limited, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (W), Mumbai – 400070.

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in or send a communication at Chief Grievance Redressal Officer, Edelweiss Tokio Life Insurance Company Ltd, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (W), Mumbai – 400070.

If You are not satisfactory with the response or do not receive a response from Us within 14 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India ('IRDAI') on the following contact details:

IRDAI Grievance Call Centre (IGCC) **TOLL FREE NO: 155255**

Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://www.igms.irda.gov.in/>

Address for communication for complaints by fax/paper:

Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheerbagh
Hyderabad – 500 029, Andhra Pradesh
Fax No: 91- 40 – 6678 9768

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India as per Rule 12 (1) and Rule 13 of the Redressal of Public Grievances Rules, 1998 ('RPG Rules').

Powers of Insurance Ombudsman under Rule 12(1) of RPG Rules:-

The Ombudsman may receive and consider the following complaints:

- (a) Complaints under Rule 13 (as mentioned below);
- (b) Any partial or total repudiation of claims by an insurer;
- (c) Any dispute in regard to premium paid or payable in terms of the policy;
- (d) Any dispute on the legal construction of the policies in so far as such disputes relate to claims;
- (e) Delay in settlement of claims;
- (f) Non-issue of any insurance document to customers after receipt of premium.

Manner in which complaint is to be made Rule 13 of RPG Rules:-

1. Any person who has a grievance against the Insurer/Company/Us, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the Company, complaint against is located.
2. The complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
3. No complaint to the Ombudsman shall lie unless:
 - (a) the complainant had before making a complaint to the Ombudsman, made a written representation to the Company/insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
 - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant; and
 - (c) the complaint is not on the same subject matter for which any proceedings before any court or Consumer Forum or arbitrator is pending or were so earlier.

The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman, 2 nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. Tel.:- 079-27545441/27546139 Fax : 079-27546142 Email: bimalokpal.ahmedabad@gbic.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman, 2nd Floor, Janak Vihar Complex, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL (M.P.)-462 003. Tel.:- 0755-2769201/9202 Fax : 0755-2769203 Email: bimalokpal.bhopal@gbic.co.in	Madhya Pradesh Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596455/2596003 Fax : 0674-2596429 Email: bimalokpal.bhubaneswar@gbic.co.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman, S.C.O. No.101-103,2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706468/2705861 Fax : 0172-2708274 Email: bimalokpal.chandigarh@gbic.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh
CHENNAI	Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. Tel.:- 044-24333668 /24335284 Fax : 044-24333664 Email: bimalokpal.chennai@gbic.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry)
KOCHI	Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. Tel : 0484-2358759/2359338 Fax : 0484-2359336 Email: bimalokpal.ernakulam@gbic.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry
GUWAHATI	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email: bimalokpal.guwahati@gbic.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD	Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel : 040-65504123/23312122 Fax: 040-23376599 Email: bimalokpal.hyderabad@gbic.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry
KOLKATA	Office of the Insurance Ombudsman, Hindustan Building. Annexe, 4th Floor, C.R. Avenue, KOLKATA-700 072. Tel : 033-22124339/22124340 Fax : 033-22124341 Email: bimalokpal.kolkata@gbic.co.in	West Bengal, Bihar, Sikkim, Jharkhand, Andaman & Nicobar Islands

LUCKNOW	Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, LUCKNOW-226 001. Tel : 0522 -2231331/2231330 Fax : 0522-2231310 Email: bimalokpal.lucknow@gbic.co.in	Uttar Pradesh, Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel : 022-26106928/26106552 Fax : 022-26106052 Email: bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
NEW DELHI	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. Tel.:- 011-23237539/23232481 Fax : 011-23230858 Email: bimalokpal.delhi@gbic.co.in	Delhi
JAIPUR	Office of the Insurance Ombudsman, Ground Floor, Jeevan Nidhi II, Bhawani Singh Road, Jaipur – 302005 Tel : 0141-2740363 Email: bimalokpal.jaipur@gbic.co.in	Rajasthan
PUNE	2nd Floor, Jeevan Darshan, N.C. Kelkar Road, Narayanpet, PUNE – 411030. Tel: 020-32341320 Email: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane Excluding Mumbai Metropolitan Region.
BENGALURU	Office of the Insurance Ombudsman, 24th Main Road, Jeevan Soudha Bldg. JP Nagar, 1st Phase, Bengaluru – 560025. Tel No: 080-22222049/22222048 Email: bimalokpal.bengaluru@gbic.co.in	Karnataka
NOIDA	Office of the Insurance Ombudsman, Email: bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanoorj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur

Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The extant provisions in this regard are as follows:

01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
03. Nomination can be made at any time before the maturity of the policy.
04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
13. Where the policyholder whose life is insured nominates his:
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them- the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.
14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all policies maturing for payment on the commencement of The Insurance Laws (Amendment) Act, 2015.
16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
17. The provisions of this Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 ('MWP Act') applies or has at any time applied except where, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is a simplified version of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Section 38 - Assignment and Transfer of Insurance Policies

Assignment or Transfer of a Policy should be in accordance with Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The extant provisions in this regard are as follows:

01. This policy may be transferred/assigned, wholly or in part, with or without consideration.
02. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
03. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
04. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
05. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy thereof certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
06. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
07. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
08. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
09. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
 - a. not bonafide or
 - b. not in the interest of the policyholder or
 - c. not in public interest or
 - d. is for the purpose of trading of the insurance policy.
10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
 - a. where assignment or transfer is subject to terms and conditions of transfer or assignment; OR
 - b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - ii. the insured surviving the term of the policySuch conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
 - a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
 - b. may institute any proceedings in relation to the policy
 - c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Ordinance, 2014 shall not be affected by this section.

[Disclaimer: This is a simplified version of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time are as follows:

01. No Policy of Life Insurance shall be called in question **on any ground whatsoever** after expiry of 3 years from

- a. the date of issuance of policy; or
- b. the date of commencement of risk; or
- c. the date of revival of policy; or
- d. the date of rider to the policy

- whichever is later.

02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from

- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

- whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:

- a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
- b. The active concealment of a fact by the insured having knowledge or belief of the fact;
- c. Any other act fitted to deceive; and
- d. Any such act or omission as the law specifically declares to be fraudulent.

04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.

05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.

06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.

08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.

09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is a simplified version of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Annexure A.1: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (5 Pay, Male)

5 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	23.87	20.35	30.77	19.14	17.57	28.57	23.96	36.92	23.86	22.47
1	23.86	20.34	30.76	19.13	17.56	28.56	23.95	36.91	23.85	22.46
2	23.85	20.33	30.75	19.12	17.55	28.55	23.94	36.90	23.84	22.45
3	23.84	20.32	30.74	19.11	17.54	28.54	23.93	36.89	23.83	22.44
4	23.83	20.31	30.73	19.10	17.53	28.53	23.92	36.88	23.82	22.43
5	23.82	20.30	30.72	19.09	17.52	28.52	23.91	36.87	23.81	22.42
6	23.81	20.29	30.71	19.08	17.51	28.51	23.90	36.86	23.80	22.41
7	23.80	20.28	30.70	19.07	17.50	28.50	23.89	36.85	23.79	22.40
8	23.79	20.27	30.69	19.06	17.49	28.49	23.88	36.84	23.78	22.39
9	23.78	20.26	30.68	19.05	17.48	28.48	23.87	36.83	23.77	22.38
10	23.76	20.25	30.66	19.03	17.46	28.46	23.86	36.81	23.76	22.36
11	23.72	20.23	30.63	19.01	17.43	28.43	23.84	36.78	23.74	22.34
12	23.68	20.20	30.59	18.98	17.40	28.38	23.81	36.75	23.71	22.31
13	23.63	20.17	30.55	18.95	17.37	28.33	23.78	36.71	23.68	22.28
14	23.58	20.14	30.51	18.92	17.33	28.28	23.75	36.66	23.65	22.24
15	23.53	20.11	30.47	18.89	17.30	28.24	23.73	36.62	23.62	22.20
16	23.49	20.09	30.43	18.86	17.26	28.19	23.70	36.59	23.59	22.17
17	23.45	20.06	30.39	18.83	17.22	28.16	23.68	36.55	23.56	22.13
18	23.42	20.04	30.36	18.80	17.18	28.13	23.66	36.52	23.53	22.09
19	23.39	20.02	30.33	18.77	17.14	28.10	23.64	36.49	23.51	22.05
20	23.37	20.01	30.30	18.74	17.10	28.08	23.62	36.47	23.48	22.01
21	23.35	19.99	30.28	18.72	17.06	28.06	23.61	36.44	23.45	21.97
22	23.34	19.98	30.25	18.68	17.01	28.05	23.59	36.42	23.42	21.92
23	23.32	19.96	30.22	18.65	16.96	28.03	23.58	36.39	23.39	21.87
24	23.31	19.95	30.19	18.61	16.90	28.02	23.56	36.37	23.35	21.82
25	23.29	19.93	30.16	18.57	16.84	28.00	23.55	36.33	23.31	21.75
26	23.27	19.91	30.11	18.51	16.77	27.98	23.52	36.30	23.26	21.69
27	23.24	19.88	30.06	18.46	16.70	27.95	23.50	36.25	23.21	21.61
28	23.21	19.85	30.00	18.39	16.61	27.92	23.47	36.20	23.15	21.53
29	23.16	19.81	29.93	18.31	16.52	27.88	23.43	36.13	23.08	21.44
30	23.12	19.76	29.85	18.23	16.42	27.83	23.39	36.06	23.00	21.34
31	23.06	19.71	29.76	18.14	16.30	27.77	23.33	35.98	22.91	21.23
32	22.99	19.65	29.65	18.03	16.18	27.70	23.27	35.88	22.82	21.11
33	22.90	19.57	29.53	17.92	16.04	27.62	23.20	35.77	22.71	20.98
34	22.81	19.49	29.39	17.79	15.89	27.53	23.12	35.64	22.59	20.84
35	22.70	19.39	29.23	17.65	15.72	27.42	23.03	35.50	22.46	20.68
36	22.57	19.28	29.06	17.49	15.54	27.29	22.92	35.35	22.32	20.50
37	22.42	19.15	28.86	17.32	15.33	27.15	22.80	35.17	22.16	20.31
38	22.24	19.01	28.65	17.12	15.11	26.98	22.66	34.97	21.98	20.09
39	22.04	18.85	28.40	16.91	14.85	26.78	22.50	34.75	21.78	19.85
40	21.82	18.67	28.13	16.67	14.58	26.56	22.33	34.50	21.55	19.59
41	21.56	18.47	27.82	16.40	-	26.31	22.14	34.22	21.31	-
42	21.26	18.25	27.47	16.10	-	26.02	21.93	33.90	21.03	-
43	20.93	18.00	27.09	15.77	-	25.70	21.69	33.54	20.72	-
44	20.56	17.73	26.66	15.40	-	25.34	21.43	33.15	20.37	-
45	20.15	17.44	26.19	15.00	-	24.94	21.14	32.70	19.99	-
46	19.70	17.11	25.66	-	-	24.50	20.83	32.21	-	-
47	19.21	16.75	25.08	-	-	24.02	20.49	31.68	-	-
48	18.68	16.37	24.45	-	-	23.50	20.11	31.09	-	-
49	18.12	15.96	23.76	-	-	22.95	19.71	30.44	-	-
50	17.51	15.51	23.01	-	-	22.36	19.28	29.75	-	-
51	16.88	15.03	-	-	-	21.74	18.82	-	-	-
52	16.21	14.52	-	-	-	21.08	18.32	-	-	-
53	15.50	13.97	-	-	-	20.38	17.79	-	-	-
54	14.74	13.38	-	-	-	19.64	17.22	-	-	-
55	13.93	12.74	-	-	-	18.85	16.60	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.2: Guaranteed Loyalty Rate (as % of Total Annualized Premiums Paid) (7 Pay, Male)

7 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	20.20	18.82	29.93	19.49	18.45	23.64	21.45	34.38	22.91	21.99
1	20.19	18.81	29.92	19.48	18.44	23.63	21.44	34.37	22.90	21.98
2	20.18	18.80	29.91	19.47	18.43	23.62	21.43	34.36	22.89	21.97
3	20.17	18.79	29.90	19.46	18.42	23.61	21.42	34.35	22.88	21.96
4	20.16	18.78	29.89	19.45	18.41	23.60	21.41	34.34	22.87	21.95
5	20.15	18.77	29.88	19.44	18.40	23.59	21.40	34.33	22.86	21.94
6	20.14	18.76	29.87	19.43	18.39	23.58	21.39	34.32	22.85	21.93
7	20.13	18.75	29.86	19.42	18.38	23.57	21.38	34.31	22.84	21.92
8	20.12	18.74	29.85	19.41	18.37	23.56	21.37	34.30	22.83	21.91
9	20.11	18.73	29.84	19.40	18.36	23.55	21.36	34.29	22.82	21.90
10	20.09	18.72	29.83	19.40	18.35	23.54	21.35	34.29	22.81	21.89
11	20.07	18.71	29.81	19.38	18.34	23.52	21.34	34.27	22.80	21.88
12	20.04	18.69	29.79	19.36	18.32	23.49	21.32	34.25	22.78	21.86
13	20.01	18.67	29.76	19.35	18.30	23.46	21.30	34.22	22.76	21.84
14	19.97	18.65	29.73	19.33	18.27	23.42	21.28	34.19	22.74	21.82
15	19.93	18.63	29.70	19.31	18.25	23.39	21.26	34.16	22.72	21.79
16	19.90	18.61	29.68	19.29	18.23	23.35	21.24	34.14	22.71	21.77
17	19.88	18.60	29.65	19.27	18.21	23.33	21.23	34.12	22.69	21.75
18	19.85	18.58	29.64	19.25	18.19	23.30	21.21	34.10	22.68	21.73
19	19.83	18.57	29.62	19.24	18.17	23.29	21.20	34.09	22.66	21.71
20	19.82	18.56	29.61	19.23	18.15	23.27	21.19	34.07	22.65	21.69
21	19.81	18.55	29.60	19.22	18.13	23.26	21.18	34.06	22.64	21.67
22	19.80	18.54	29.59	19.20	18.11	23.25	21.18	34.06	22.63	21.65
23	19.79	18.53	29.58	19.19	18.09	23.24	21.17	34.05	22.62	21.63
24	19.78	18.53	29.57	19.18	18.07	23.23	21.16	34.04	22.61	21.61
25	19.77	18.52	29.56	19.16	18.04	23.22	21.15	34.04	22.59	21.59
26	19.75	18.51	29.55	19.14	18.02	23.21	21.14	34.03	22.58	21.56
27	19.74	18.49	29.53	19.12	17.99	23.19	21.13	34.02	22.56	21.53
28	19.72	18.48	29.51	19.10	17.95	23.17	21.12	34.00	22.54	21.50
29	19.69	18.46	29.49	19.08	17.92	23.15	21.10	33.98	22.52	21.47
30	19.66	18.44	29.47	19.05	17.88	23.12	21.08	33.96	22.49	21.43
31	19.63	18.41	29.43	19.01	17.83	23.08	21.05	33.94	22.47	21.39
32	19.58	18.38	29.40	18.98	17.78	23.04	21.02	33.91	22.44	21.35
33	19.53	18.34	29.36	18.94	17.73	22.99	20.98	33.88	22.40	21.30
34	19.47	18.29	29.31	18.89	17.67	22.93	20.94	33.84	22.36	21.24
35	19.40	18.24	29.26	18.84	17.60	22.87	20.89	33.80	22.32	21.18
36	19.32	18.18	29.19	18.78	17.53	22.79	20.84	33.75	22.27	21.11
37	19.23	18.12	29.12	18.72	17.44	22.70	20.77	33.69	22.22	21.04
38	19.12	18.04	29.04	18.64	17.35	22.59	20.70	33.63	22.15	20.95
39	18.99	17.96	28.95	18.55	17.24	22.47	20.62	33.55	22.08	20.85
40	18.85	17.86	28.83	18.46	17.12	22.33	20.53	33.45	21.99	20.74
41	18.69	17.75	28.70	18.34	-	22.17	20.43	33.34	21.89	-
42	18.50	17.63	28.55	18.21	-	21.99	20.31	33.21	21.78	-
43	18.29	17.49	28.38	18.06	-	21.78	20.18	33.06	21.64	-
44	18.05	17.34	28.18	17.90	-	21.55	20.03	32.88	21.49	-
45	17.78	17.17	27.95	17.71	-	21.29	19.87	32.68	21.32	-
46	17.48	16.97	27.70	-	-	21.00	19.69	32.45	-	-
47	17.16	16.76	27.42	-	-	20.69	19.48	32.20	-	-
48	16.81	16.53	27.11	-	-	20.34	19.26	31.92	-	-
49	16.43	16.29	26.77	-	-	19.97	19.03	31.62	-	-
50	16.03	16.02	26.41	-	-	19.58	18.77	31.29	-	-
51	15.60	15.74	-	-	-	19.17	18.50	-	-	-
52	15.16	15.44	-	-	-	18.73	18.21	-	-	-
53	14.68	15.11	-	-	-	18.27	17.90	-	-	-
54	14.18	14.77	-	-	-	17.78	17.56	-	-	-
55	13.65	14.40	-	-	-	17.26	17.21	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.3: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (10 Pay, Male)

10 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0		15.73	26.78	18.26	17.78		17.63	29.99	20.71	20.31
1		15.72	26.77	18.25	17.77		17.62	29.98	20.70	20.30
2		15.71	26.76	18.24	17.76		17.61	29.97	20.69	20.29
3		15.70	26.75	18.23	17.75		17.60	29.96	20.68	20.28
4		15.69	26.74	18.22	17.74		17.59	29.95	20.67	20.27
5		15.68	26.73	18.21	17.73		17.58	29.94	20.66	20.26
6		15.67	26.72	18.20	17.72		17.57	29.93	20.65	20.25
7		15.66	26.71	18.19	17.71		17.56	29.92	20.64	20.24
8		15.65	26.70	18.18	17.70		17.55	29.91	20.63	20.23
9		15.64	26.69	18.17	17.69		17.54	29.90	20.62	20.22
10		15.63	26.68	18.17	17.69		17.54	29.90	20.62	20.21
11		15.62	26.67	18.16	17.68		17.53	29.88	20.61	20.20
12		15.61	26.65	18.15	17.66		17.51	29.86	20.59	20.19
13		15.59	26.63	18.13	17.65		17.50	29.84	20.58	20.18
14		15.57	26.60	18.12	17.63		17.48	29.82	20.56	20.16
15		15.55	26.58	18.10	17.62		17.46	29.80	20.55	20.14
16		15.54	26.56	18.09	17.60		17.45	29.78	20.54	20.13
17		15.53	26.55	18.08	17.59		17.43	29.76	20.53	20.12
18		15.51	26.53	18.07	17.58		17.42	29.75	20.52	20.11
19		15.51	26.52	18.06	17.57		17.41	29.74	20.51	20.10
20		15.50	26.52	18.06	17.56		17.41	29.74	20.51	20.09
21		15.49	26.51	18.05	17.55		17.40	29.74	20.50	20.08
22		15.49	26.51	18.05	17.55		17.40	29.74	20.50	20.08
23		15.48	26.51	18.05	17.54		17.39	29.74	20.50	20.07
24		15.48	26.51	18.05	17.54		17.39	29.74	20.50	20.07
25		15.47	26.51	18.05	17.53		17.38	29.74	20.50	20.06
26		15.47	26.51	18.04	17.52		17.38	29.74	20.50	20.05
27		15.46	26.51	18.04	17.51		17.37	29.74	20.50	20.05
28		15.45	26.51	18.04	17.51		17.36	29.74	20.50	20.04
29		15.44	26.51	18.04	17.50		17.35	29.74	20.50	20.03
30		15.42	26.50	18.03	17.49		17.34	29.74	20.50	20.03
31		15.41	26.50	18.03	17.48		17.32	29.74	20.50	20.02
32		15.39	26.49	18.02	17.46		17.30	29.74	20.50	20.01
33		15.36	26.48	18.01	17.45		17.28	29.74	20.50	20.00
34		15.33	26.47	18.00	17.43		17.25	29.74	20.49	19.98
35		15.30	26.46	17.99	17.41		17.22	29.73	20.48	19.96
36		15.26	26.44	17.97	17.38		17.19	29.72	20.48	19.94
37		15.22	26.42	17.95	17.35		17.14	29.71	20.46	19.92
38		15.17	26.39	17.93	17.32		17.10	29.69	20.44	19.89
39		15.11	26.34	17.90	17.27		17.04	29.66	20.42	19.85
40		15.04	26.29	17.86	17.22		16.98	29.62	20.39	19.81
41		14.97	26.23	17.81	-		16.91	29.57	20.35	-
42		14.88	26.15	17.75	-		16.82	29.50	20.30	-
43		14.78	26.05	17.67	-		16.73	29.42	20.24	-
44		14.66	25.93	17.59	-		16.62	29.32	20.17	-
45		14.53	25.80	17.49	-		16.49	29.21	20.08	-
46		14.39	25.64	-	-		16.35	29.07	-	-
47		14.23	25.47	-	-		16.20	28.92	-	-
48		14.05	25.28	-	-		16.03	28.75	-	-
49		13.87	25.08	-	-		15.85	28.57	-	-
50		13.67	24.86	-	-		15.66	28.38	-	-
51		13.45	-	-	-		15.46	-	-	-
52		13.23	-	-	-		15.24	-	-	-
53		12.99	-	-	-		15.01	-	-	-
54		12.73	-	-	-		14.76	-	-	-
55		12.46	-	-	-		14.50	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.4: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (12 Pay, Male)

12 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	-	13.20	23.52	16.54	16.41	-	14.87	26.25	18.62	18.55
1	-	13.19	23.51	16.53	16.40	-	14.86	26.24	18.61	18.54
2	-	13.18	23.50	16.52	16.39	-	14.85	26.23	18.60	18.53
3	-	13.17	23.49	16.51	16.38	-	14.84	26.22	18.59	18.52
4	-	13.16	23.48	16.50	16.37	-	14.83	26.21	18.58	18.51
5	-	13.15	23.47	16.49	16.36	-	14.82	26.20	18.57	18.50
6	-	13.14	23.46	16.48	16.35	-	14.81	26.19	18.56	18.49
7	-	13.13	23.45	16.47	16.34	-	14.80	26.18	18.55	18.48
8	-	13.12	23.44	16.46	16.33	-	14.79	26.17	18.54	18.47
9	-	13.11	23.43	16.45	16.32	-	14.78	26.16	18.53	18.46
10	-	13.11	23.42	16.45	16.32	-	14.77	26.15	18.52	18.46
11	-	13.09	23.40	16.44	16.30	-	14.76	26.14	18.51	18.44
12	-	13.08	23.37	16.42	16.29	-	14.74	26.11	18.50	18.43
13	-	13.06	23.35	16.40	16.27	-	14.72	26.09	18.48	18.41
14	-	13.04	23.32	16.39	16.25	-	14.70	26.06	18.46	18.39
15	-	13.02	23.30	16.37	16.24	-	14.68	26.04	18.45	18.38
16	-	13.00	23.28	16.36	16.22	-	14.66	26.01	18.43	18.36
17	-	12.98	23.26	16.34	16.21	-	14.65	26.00	18.42	18.35
18	-	12.97	23.24	16.33	16.20	-	14.64	25.98	18.41	18.34
19	-	12.96	23.23	16.32	16.19	-	14.63	25.97	18.40	18.33
20	-	12.95	23.22	16.32	16.18	-	14.62	25.96	18.40	18.32
21	-	12.95	23.21	16.31	16.17	-	14.61	25.96	18.39	18.31
22	-	12.94	23.21	16.31	16.16	-	14.60	25.95	18.39	18.30
23	-	12.93	23.21	16.30	16.15	-	14.60	25.95	18.39	18.29
24	-	12.93	23.20	16.30	16.14	-	14.59	25.95	18.38	18.29
25	-	12.92	23.20	16.30	16.13	-	14.59	25.95	18.38	18.28
26	-	12.91	23.20	16.29	16.12	-	14.58	25.95	18.38	18.27
27	-	12.90	23.19	16.29	16.11	-	14.57	25.94	18.37	18.26
28	-	12.89	23.18	16.28	16.10	-	14.56	25.94	18.37	18.25
29	-	12.87	23.17	16.27	16.09	-	14.54	25.93	18.36	18.23
30	-	12.85	23.16	16.26	16.07	-	14.52	25.92	18.35	18.22
31	-	12.83	23.14	16.25	16.05	-	14.50	25.91	18.34	18.20
32	-	12.80	23.12	16.23	16.03	-	14.47	25.89	18.33	18.18
33	-	12.77	23.10	16.21	16.00	-	14.44	25.87	18.32	18.16
34	-	12.73	23.07	16.19	15.97	-	14.41	25.85	18.30	18.14
35	-	12.69	23.03	16.16	15.94	-	14.36	25.82	18.28	18.11
36	-	12.64	22.99	16.13	15.90	-	14.32	25.79	18.26	18.07
37	-	12.58	22.94	16.10	15.86	-	14.26	25.75	18.23	18.03
38	-	12.51	22.88	16.05	15.80	-	14.20	25.70	18.19	17.98
39	-	12.44	22.81	16.00	15.74	-	14.12	25.63	18.14	17.93
40	-	12.35	22.72	15.93	15.67	-	14.04	25.56	18.09	17.86
41	-	12.25	22.62	15.86	15.58	-	13.94	25.46	18.02	-
42	-	12.14	22.49	15.77	15.48	-	13.83	25.35	17.94	-
43	-	12.01	22.34	15.67	15.37	-	13.71	25.22	17.84	-
44	-	11.86	22.18	15.55	15.24	-	13.57	25.07	17.74	-
45	-	11.70	21.99	15.41	15.10	-	13.41	24.89	17.61	-
46	-	11.52	21.77	15.26	-	-	13.23	24.69	17.47	-
47	-	11.32	21.53	15.09	-	-	13.04	24.47	-	-
48	-	11.11	21.27	14.91	-	-	12.83	24.23	-	-
49	-	10.88	20.99	14.71	-	-	12.61	23.97	-	-
50	-	10.63	20.69	14.50	-	-	12.37	23.69	-	-
51	-	10.37	20.37	-	-	-	12.11	-	-	-
52	-	10.09	20.02	-	-	-	11.84	-	-	-
53	-	9.79	19.65	-	-	-	11.56	-	-	-
54	-	9.48	19.25	-	-	-	11.25	-	-	-
55	-	9.14	18.81	-	-	-	10.92	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Edelweiss Tokio Life - Wealth Builder

UIN – 147N026V02

Category- Others

Date:

PART - A

Name of the customer:

Name of the PFA/ Corporate Agent/ Relationship Manager/ Broker:

Address:

Code/License No.:

Contact details:

Contact No:

Policy No:

Dear Mr/Ms..... ,

Thank you for choosing Edelweiss Tokio Life as your preferred life insurance partner.

We are confident that the product you have chosen will suit your need, and that the Personal Financial Advisor/ Corporate Agent/ Relationship Manager/ Broker, has explained the product to you to the best of your satisfaction.

We have prepared your Policy on the basis of the Proposal Form submitted by you. For your reference, we are attaching a copy of your Proposal Form along with the Policy.

Our Service Expert from the customer care unit will be calling you shortly to guide you through your Policy and answer any additional questions you may have.

Should you need further information or assistance, please contact our Service Expert at 1800 2121 212 or mail us at care@edelweisstokio.in

Free Look Provision: We request you to go through your Policy Document in detail and check the accuracy of information provided. A Free Look period of 15 days from the date of receipt of the policy document is provided to you to review the terms and conditions of the policy. You may return the Policy document to Us within 15* days from the date of receipt of the Policy Document if you disagree with any of the terms and conditions by giving us written reasons for your objection. We will refund an amount as mentioned in the Free Look Clause of the Policy Terms and Conditions.

*A Free Look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

If the Policy is opted through Insurance Repository ('IR'), the computation of the said Free Look Period will be as stated below:-

For existing e-Insurance Account: Computation of the said Free Look Period will commence from the date of delivery of the e mail confirming the credit of the Insurance Policy by the IR.

For New e-Insurance Account: If an application for e-Insurance Account accompanies the proposal for insurance, the date of receipt of the 'welcome kit' from the IR with the credentials to log on to the e-Insurance Account(eIA) or the delivery date of the email confirming the grant of access to the eIA or the delivery date of the email confirming the credit of the Insurance policy by the IR to the eIA, whichever is later, shall be reckoned for the purpose of computation of the free look period.

You need to send the original Policy Document (the entire booklet) along with a request letter to Us at the corporate office address - Edelweiss Tokio Life Insurance Company Limited, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirool Road, Kurla (W), Mumbai - 400070.

We look forward to servicing you during your policy term and request you to keep the Policy safely for future reference.

Regards,

For Edelweiss Tokio Life Insurance Company Limited

Authorised Signatory

Edelweiss Tokio Life Insurance Company Limited
Registered Office: Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098

Edelweiss Tokio Life – Wealth Builder
(Non-Participating Endowment Assurance Plan)

UIN NO: 147N026V02

POLICY PREAMBLE

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first Premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms and Conditions as stated in this Policy.

POLICY SCHEDULE

Policy Number	Product Name & UIN No

Name of the Policyholder	Date of Birth	Gender	Age

Address

Name of the Life Insured	Date of Birth	Gender	Age	Age Admitted

Name of the Nominee(s)	Name of the Appointee (in case nominee is a minor)

Policy Details	
Policy Commencement Date	
Risk Commencement Date	
Policy Term	
Premium Paying Term	
Premium Frequency	
Modal Premium	Rs.
Annual Premium	Rs.
Annualized Premium	Rs.
Modal Premium (plus Service Tax and Cess, if any)	Rs.
Premium Due Date(s)	Date/month
Due Date for the last premium under the Policy	
Policy Maturity Date	

BENEFIT INFORMATION

Sum Assured on Death	: Rs.
Sum Assured on Maturity	: Rs.
Accrued Guaranteed Loyalty Additions at Maturity	: Rs.
Large Premium Benefit	: Rs.

Base Plan/ Rider Name	UIN No.	Sum Assured	Modal Premium plus taxes and cess	Term (years)	PPT (years)
Edelweiss Tokio Life – Accidental Total and Permanent Disability Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Accidental Death Benefit Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Waiver of Premium Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Term Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Critical Illness Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Payor Waiver Benefit Rider		<input type="checkbox"/> Death <input type="checkbox"/> CI & ATPD <input type="checkbox"/> Death, CI & ATPD	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Income Benefit Rider		: Rs.	: Rs. incl. any u/w extra		
Total					

For and on behalf of "Edelweiss Tokio Life Insurance Company Limited"

Authorised Signatory

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy to Us for correcting the discrepancies if any.

PART – B
DEFINITIONS

Defined Term	Meaning
Age:	means the Life Insured's age as on last birthday.
Annual Premium:	means an amount of Premium payable in a year as chosen by the Policyholder including the loadings for modal premium but excluding the underwriting extra premiums, as specified in the Schedule which is utilised for the purpose of calculating the Benefits payable under the Policy.
Annualised Premium:	means an amount of Premium payable in a year as chosen by the Policyholder, excluding the underwriting extra premiums and loadings for modal premiums, if any, as specified in the Schedule which is utilised for the purpose of calculating the Benefits payable under the Policy.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee, if the Nominee is less than Age 18 on the date of payment.
Death Benefit:	means the benefit which is payable on death of the Life Insured.
Grace Period:	means the number of days from the due date of premium specified in the Schedule for the payment of premium without any penalty/late fee and during which the Policy is considered to be in-force with the risk cover.
IRDAI / Authority:	means the Insurance Regulatory and Development Authority of India established under the Insurance Regulatory and Development Authority Act, 1999.
Insurance Act:	means The Insurance Laws (Amendment) Act, 2015 and as amended from time to time.
Life Insured:	means the person named in the Schedule on whose life this Policy is effected.
Large Premium Benefit:	means an additional benefit payable on maturity on account of the payment of excess premium over and above the minimum annualized premium.
Maturity Date:	means the date specified in the Schedule on which the Policy Term expires.
Maturity Benefit:	means the benefit payable at the end of Policy Term.
Nominee:	means the person specified by You, registered with Us and who is authorised to receive the Benefits under the Policy.
Policy:	means the contract of insurance as evidenced by this Policy document, the Proposal Form, the Schedule/(s) and any other information/document/(s) provided to Us in respect of the Proposal Form and any endorsement issued by Us.
Policyholder:	means You, the owner of the Policy as named in the Schedule.
Policy Term:	means the term of the Policy chosen by You and specified in the Schedule and is the time period between the Policy Commencement Date and the Maturity Date.
Policy Anniversary:	means the date corresponding with the Policy Commencement Date specified in the Schedule in every calendar year.
Policy Year:	means a period of twelve (12) months commencing from the Policy Commencement Date and every Policy Anniversary thereafter.
Policy Commencement Date:	the date as shown in the Policy Schedule from which the Policy Anniversaries, Policy Term, Policy Years, and Premium Due Dates are determined.
Policy Schedule	means the Schedule and any endorsements attached to and forming part of this Policy and if any updated Schedule is issued, then, the Schedule latest in time.
Premium	means an amount payable by You by the due dates and in the manner specified in the Schedule, to secure the benefits under this Policy, excluding service tax or any other taxes, cesses or levies, if any (present and/or future)
Premium Paying Term:	means the term as specified in the Policy Schedule, during which the Premiums are payable by You to Us under this Policy.
Proposal Form:	means the form filled in and completed by You for the purpose of obtaining insurance cover under this Policy.
Risk Commencement Date:	means the date on which Your rights, benefits and risk cover begin, as shown in the Policy Schedule.

Reduced Paid Up	means the continuance of this Policy with reduced paid up benefits, as specified under Section 3 (e) of Part C.
Revival / Reinstatement:	means the restoration of this Policy (discontinued due to the non-payment of premiums by You), upon receipt of all due premiums and other charges, if any, as per the terms and conditions of this Policy and upon We being satisfied of the continued insurability of the Life Insured basis the information, documents and reports furnished by You, in accordance with the Board approved Underwriting Guidelines.
Revival Period:	means a period of two consecutive years from the due date of the first unpaid premium.
Surrender:	means the complete withdrawal or termination of the Policy by the Policyholder.
Surrender Value:	means an amount payable on surrender of this Policy as per Section 1 of Part D of this Policy.
Underwriting Extra	means an additional amount charged by Us as premium, as per Our Board approved underwriting policy, which is determined on the basis of disclosures made by You in the Proposal Form or on the basis of any other information received by Us including through medical examinations of the Life Insured in relation to this Policy.
We/Our/Us/Company:	means Edelweiss Tokio Life Insurance Company Limited.
You/ Your / Policyholder:	means the Policyholder as named in the Policy Schedule.

Interpretation: In this Policy, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

PART – C

BENEFITS

1. **Death Benefit:**

'Sum Assured on Death' during the Policy Term is higher of the following:

- 10 times of Annualized premium **OR**
- Sum Assured on Maturity **OR**
- 105% of total premiums paid till date of death **OR**
- Any absolute amount assured to be paid on death

Any absolute amount assured to be paid on death will be equal to

- 10 times of Annual Premium for 5 Pay and 7 Pay
- 11 times of Annual Premium for 10 Pay
- 13 times of Annual Premium for 12 Pay

	When Payable	Amount Payable																					
(i)	If the Life Insured dies before the Maturity Date, We will pay:	<p>a. Sum Assured on Death Plus</p> <p>b. Guaranteed Loyalty Additions, if any, accrued till the date of death (as per the below Table) as a lumpsum.</p> <p>The Guaranteed Loyalty Additions will accrue at the beginning of the Policy Year and is expressed as a percentage of 'Accrued Annualised Premiums' paid upto the previous policy year. Guaranteed Loyalty Additions will accrue for the period as mentioned in the Table below and varies by policy terms.</p> <p>Please refer to Annexure A for Guaranteed Loyalty Additions Rates.</p> <table border="1" style="margin-left: auto; margin-right: auto; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Policy Term</th> <th colspan="2" style="text-align: center;">Accrual Period</th> </tr> <tr> <td></td> <th style="text-align: center;">From</th> <th style="text-align: center;">To</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">10</td> <td style="text-align: center;">9</td> <td style="text-align: center;">10</td> </tr> <tr> <td style="text-align: center;">15</td> <td style="text-align: center;">11</td> <td style="text-align: center;">15</td> </tr> <tr> <td style="text-align: center;">20</td> <td style="text-align: center;">16</td> <td style="text-align: center;">20</td> </tr> <tr> <td style="text-align: center;">25</td> <td style="text-align: center;">16</td> <td style="text-align: center;">25</td> </tr> <tr> <td style="text-align: center;">30</td> <td style="text-align: center;">16</td> <td style="text-align: center;">30</td> </tr> </tbody> </table> <p>"Minimum Death Benefit" at any point of time will be at least equal to 115% of annualized premiums paid till date of death.</p>	Policy Term	Accrual Period			From	To	10	9	10	15	11	15	20	16	20	25	16	25	30	16	30
Policy Term	Accrual Period																						
	From	To																					
10	9	10																					
15	11	15																					
20	16	20																					
25	16	25																					
30	16	30																					
(ii)	On death during the first 23 months from the Policy Commencement Date where the Entry Age of the Life Insured is less than 5 years, We will pay:	105% of total premiums paid till the date of death.																					
(iii)	On death after the completion of 23 months from the Policy Commencement Date where the Entry Age of the Life Insured is less than 5 years, then We will pay:	Death Benefit as mentioned in Clause (i) above.																					
<p>Note:</p> <p>(1) Any amount payable as Death Benefit shall be reduced by the following:</p> <ul style="list-style-type: none"> • the outstanding loan amount, accumulated interest and due premiums with interest, if any; • the unpaid premiums in the Policy Year when death occurs, if the Life Insured has chosen Premium frequency other than Annual <p>(2) For the Life Insured's age below 5 years at the time of proposal, the risk cover will commence one month prior to the second Policy Anniversary.</p>																							

2. **Maturity Benefit:**

'Sum Assured on Maturity' is equal to the Annualised Premium X Premium Payment Term (as mentioned in the Policy Schedule).

	When Payable	Amount Payable
(i)	If the Life Insured is alive on the Maturity Date and the Policy is In Force, We will pay:	a) Sum Assured on Maturity; Plus b) Guaranteed loyalty additions accrued till the date of maturity (as mentioned in Policy Schedule) as lumpsum. Plus c) Large Premium Benefit, if any (as mentioned in Policy Schedule)
Note: Any amount payable on Maturity shall be reduced by the outstanding loan amount and accumulated interest, if any.		

'Large Premium Benefit' is applicable for Annualised Premium greater than or equal to Rs. 40,000. It is an additional amount as mentioned in the Table below, for every Rs. 20,000 annualized premium in excess of Rs 40,000.

Policy Term	Additional Benefit on Maturity (in Rs.)
10	5,000
15	10,000
20	20,000
25	20,000
30	20,000

3. **Payment Of Premium & Discontinuance Of Premium Payment:**

a)	Payment of Premium:
	You shall pay Premium for the Premium Paying Term. The amount of Premium payable, the frequency at which it must be paid and the due dates for each instalment of Premium are stated in the Policy Schedule.
b)	Grace Period:
	If We do not receive the Premium in full by the premium due date, then: (i) We will allow a Grace Period of 30 days during which You must pay the Premium due in full. (ii) The benefits under the Policy and the Rider if any will continue to apply, during the Grace Period subject to the deduction of the due premiums.
c)	(i) Premium Discontinuance (for Premium Paying Term of 5 and 7 years):
	(i) If the default in payment of Premium occurs during the first Policy Year and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits (Surrender Value or Reduced Paid Up Value) shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy. (ii) If the default in payment of Premium occurs after the payment of Premium for first Policy Year in full and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy will acquire reduced paid-up status and benefits will continue as per the Reduced Paid-Up provisions. You will be given two years from the date of first unpaid premium to reinstate your Policy.

	(ii) Premium Discontinuance (for Premium Paying Term of 10 and 12 years):
	<p>(i) If the default in payment of Premium occurs during the first 2 Policy Years and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits (surrender value or reduced paid up value) shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy.</p> <p>(ii) If the default in payment of Premium occurs after the payment of Premium for first two Policy Years in full and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy will acquire reduced paid-up status and benefits will continue as per the Reduced Paid-Up provisions. You will be given two years from the date of first unpaid premium to reinstate your Policy.</p>
d)	Revival norms:
	<p>The Policy (and any applicable Riders) may be revived within two years from the due date of the first unpaid Premium by giving Us a written notice to revive the Policy and Payment of all overdue premiums with simple interest, as may be declared by Company from time to time, for every completed month from the date of first unpaid premium.</p> <p>The revival will be effected on receipt of the proof of continued insurability and subject to medical examination if required (cost to be borne by the policyholder). On interpretation of the results if the Life is accepted by the Underwriter, only then the policy would be allowed to revive. The effective date of revival is when these requirements are met and approved by Us.</p> <p>The Policyholder may choose to discontinue the rider premium even though he is paying the premium pertaining to the underlying base product to which the rider is attached. In such a case of rider premium discontinuance, the rider is not allowed to be revived in future. Revival would be as per Board approved underwriting guidelines. However, in case the entire policy premium (the base product and the rider) has been discontinued and the policyholder wants to revive the same then he/she would be allowed to revive within two years from the date of the first unpaid premium as mentioned above.</p>
e)	Reduced Paid-Up:
	<p>Under the Reduced Paid-Up Status, Your Policy will continue with the reduced Paid-up Benefits, and on death or maturity, whichever is earlier, after the policy has acquired a paid-up status, the following reduced Paid-up Benefits would become payable.</p> <p>(i) On Death, the paid-up benefits will be equal to Paid-up Sum Assured on Death plus Paid-up Guaranteed Loyalty Additions, if any.</p> <p>(ii) On Maturity, the paid-up benefits will be equal to Paid-up Sum Assured on Maturity plus Paid-up Guaranteed Loyalty Additions plus Paid-up Large Premium Benefit, if any.</p> <p>Where,</p> <p>Paid-up Sum Assured on Death = Sum Assured on Death x (Number of premiums paid/ Number of premiums payable)</p> <p>Paid-up Sum Assured on Maturity = Sum Assured on Maturity x (Number of premiums paid/ Number of premiums payable)</p> <p>Paid-up Guaranteed Loyalty Additions = Accrued Guaranteed Loyalty Additions x (No. of Premiums paid/No. of Premiums payable).</p> <p>Paid-up Large Premium Benefit = Large Premium Benefit x (No. of Premiums paid/No. of Premiums payable).</p>

PART – D

1) Surrender Benefit:

Conditions for surrender/complete withdrawal of the Policy									
(i)	For the Premium Paying Term of 5 and 7 years, the Policy will acquire surrender value only from 2 nd Policy Year provided We have received full premiums for the first Policy Year.								
(ii)	For the Premium Paying Term of 10 and 12 years, the Policy will acquire surrender value only from 3 rd Policy Year provided We have received full premiums for the first two Policy Years.								
(iii)	On surrender, the Surrender Value, if any, will be immediately paid, the Policy shall be terminated and all the benefits under the Policy shall cease to apply.								
Amount Payable on Surrender									
On receipt of a written request for surrender from You, We will pay the higher of Guaranteed Surrender Value or Special Surrender Value.									
Guaranteed Surrender Value –									
The Guaranteed Surrender Value is sum of									
i. Surrender Value of premiums; and									
ii. Surrender Value of Accrued Guaranteed Loyalty Additions, if any.									
i. Surrender Value of premiums is a specific percentage (as given in the below Table A) of total premiums received till the date of Surrender. (Any amount paid towards underwriting extra premiums and riders is not payable on Surrender of the policy).									
ii. Surrender Value of Accrued Guaranteed Loyalty Additions = Accrued Guaranteed Loyalty Additions X Surrender Value Multiple (as given in the below Table B).									
Table A:									
Surrender Value during second Policy Year is as below:									
	Premium Paying Term								
	5 Pay 7 Pay 10 Pay 12 Pay								
If one full year's premium has been received by Us	20% 20% NA NA								
If two full year's premium have been received by Us	30% 30% 30% 30%								
Surrender Value from third Policy Year onwards is as below:									
	Policy Term		Policy Term						
Policy Year	10	15	20	25	30	Policy Year	20	25	30
3	30%	30%	30%	30%	30%	17	84%	76%	70%
4	50%	50%	50%	50%	50%	18	87%	78%	72%
5	50%	50%	50%	50%	50%	19	90%	80%	74%
6	50%	50%	50%	50%	50%	20	90%	82%	76%
7	65%	55%	50%	50%	50%	21		84%	78%
8	80%	60%	54%	53%	52%	22		86%	80%
9	90%	65%	58%	56%	54%	23		88%	82%
10	90%	70%	62%	59%	56%	24		90%	84%
11		75%	66%	62%	58%	25		90%	86%
12		80%	69%	65%	60%	26			88%
13		85%	72%	68%	62%	27			90%
14		90%	75%	70%	64%	28			90%
15		90%	78%	72%	66%	29			90%
16			81%	74%	68%	30			90%

Table B:

Policy Year		PT – 14	PT - 13	PT – 12	PT - 11	PT – 10	PT - 9	PT -8
SV Multiple		35%	38%	41%	44%	47%	50%	53%
Policy Year	PT - 7	PT – 6	PT - 5	PT - 4	PT – 3	PT – 2	PT - 1	PT
SV Multiple	56%	59%	62%	65%	68%	71%	73%	75%

(where 'PT – n' denotes: Policy Year 'Policy Term less n')

Special Surrender Value -

Your Policy also acquires a Special Surrender Value. To know about the Special Surrender Value for your Policy, You can get in touch with your Advisor or the Company's nearest Branch Office or our Customer Service Team.

2) Loan under the Policy:

a)	Conditions for grant of a loan under the Policy:
	(i) You may take a loan under the Policy by giving Us a written request; provided that the Policy has acquired the Surrender Value. (ii) The maximum loan amount is 90% of Surrender Value which is applicable under the Policy when a request for a loan is received less any outstanding Policy loan balance on that date including accumulated interests, if any.
b)	Effect of grant of loan under the Policy:
	(i) If a loan is granted by Us under the Policy, then: (1) Interest at the rate of State Bank of India ('SBI') Base Rate (minimum rate at which SBI lends) + 1.75% p.a. shall be applicable. It is agreed and understood that We may in Our discretion modify the rate at which interest will be payable on Your loan amount based on prevailing market conditions. Changed interest rate will be applicable for new loans only. (2) For Reduced Paid-up policies, We will give You written notice when the outstanding loan amount is 95% of the Surrender Value calculated in accordance with Clause 1 above and You may re-pay the whole or a part of the outstanding loan amount to Us. If at any time, the outstanding loan amount including interest thereon is equal to or more than the Surrender Value calculated in accordance with Clause 1 above, then the Policy shall immediately and automatically terminate and no amount shall be payable by Us under the Policy. (3) Any benefit payable by Us on the death of the Life Insured or on the surrender of the Policy or on the maturity of the Policy will first be reduced by any outstanding policy loan balance and accumulated interests, if any.

3) Free look Period:

You may return this Policy to Us within 15 days* of receipt of the Policy if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the Premium received after deducting stamp duty charges and medical expenses (if any).

* A Free Look Period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

4) Suicide Exclusion:

- (i) If the Life Insured (whether sane or not) commits suicide within one year from the date of inception of the Policy, while the Policy is in force, then the Policy shall be void and We will pay 80% of the Premium received (excluding extra mortality premium, if any).
- (ii) If the Life Insured (whether sane or not) commits suicide within one year from the date of revival/reinstatement of the Policy, then the Policy shall be void and We will pay the higher of "80% of the Premium received till the date of death" OR "Surrender Value available as on the date of death".

PART – E

Not Applicable.

PART – F

GENERAL TERMS AND CONDITIONS

a)	Claim Procedure:
	<p>1) Death Claim We shall be given written notice of the Life Insured's death and, shall be provided with the following documents for Us to assess the claim:</p> <ul style="list-style-type: none">(i) Our claim form which must be duly completed;(ii) The original or an attested copy of the death certificate;(iii) The original Policy;(iv) Documents to establish right of the claimant in the absence of valid nomination(v) Any other information or documentation that We request. <p>You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.</p> <p>Claims Officer Edelweiss Tokio Life Insurance Company Limited 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirod Road, Kurla (W), Mumbai - 400070 Email Id: claims@edelweisstokio.in Phone no: 1800 2121 212</p> <p>2) Maturity Claim You shall submit the original Policy, discharge form and other documents as applicable establishing the right of the claimant to receive the payment at any of our offices to make a claim.</p> <p>Subject to our sole discretion and satisfaction, in exceptional circumstances We may decide to waive all or any of the requirements set out in the Claim Procedure in Section (a) of Part F.</p>
b)	Nomination:
	<p>Nomination should be in accordance with the provisions of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in Annexure (1) for reference].</i></p>
c)	Assignment:
	<p>Assignment should be in accordance with the provisions of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in annexure – (2) for reference].</i></p>
d)	Validity/ Non Disclosure:
	<p><u>Mis-statement of Age</u> If the date of birth of the Life Insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by Us, given the correct age.</p> <p>If at the correct age, the Life Insured was not insurable under this Policy according to our requirements, We reserve the right to initiate action under the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><u>Fraud, Misrepresentation</u> Fraud and Misrepresentation shall be dealt with in accordance with the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in annexure – (3) for reference].</i></p>

e)	Currency, Governing Law & Jurisdiction
	<p>(i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.</p> <p>(ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.</p>
f)	Taxation
	<p>The tax benefits under this Policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.</p> <p>We reserve the right to recover from Policyholder all levies including but not limited to Service Tax and Cess thereon as applicable from time to time.</p>
g)	Duplicate Policy Document
	<p>If You lose or misplace the Policy Document then you may request Us to issue You a duplicate Policy Document by giving Us a written notice and making payment of fee of an amount not exceeding Rs.250/- (which is subject to change with prior IRDAI approval and prior notice to You). On issue of the duplicate Policy Document, the original shall automatically cease to have any legal effect.</p>
h)	Notices
	<p>(i) All notices meant for Us shall be given to Us at Our address specified in the Policy Contract or at any of Our branch offices.</p> <p>(ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective.</p>
i)	Entire Contract
	<p>(i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement.</p> <p>(ii) Notwithstanding anything contained in this Policy, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations, circulars or guidelines issued by IRDAI.</p>
j)	Mode of Communication
	<p>The Company and the Policyholder may exchange communications pertaining to this Policy either through normal correspondence or through electronic mail and the Company shall be within its right to seek clarifications / to carry out the mandates of the Policyholder on merits in accordance with such communications.</p> <p>While accepting requests / mandate from the Policyholder through electronic mail, the Company may stipulate such conditions as deemed fit to give effect to and comply with the provisions of Information Technology Act, 2000 as amended from time to time and/or such other applicable laws in force from time to time.</p>

PART - G

Grievance Redressal Mechanism:

Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirool Road, Kurla (W), Mumbai - 400070

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in or send a communication at Grievance Redressal Officer, Edelweiss Tokio Life Insurance Company Limited, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirool Road, Kurla (W), Mumbai – 400070.

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in or send a communication at Chief Grievance Redressal Officer, Edelweiss Tokio Life Insurance Company Ltd, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirool Road, Kurla (W), Mumbai - 400070

If You are not satisfactory with the response or do not receive a response from Us within 14 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India ('IRDAI') on the following contact details:

IRDAI Grievance Call Centre (IGCC) **TOLL FREE NO: 155255**

Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://www.igms.irda.gov.in/>

Address for communication for complaints by fax/paper:

Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheerbagh
Hyderabad – 500 029, Andhra Pradesh
Fax No: 91- 40 – 6678 9768

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India as per Rule 12 (1) and Rule 13 of the Redressal of Public Grievances Rules, 1998 ('RPG Rules').

Powers of Insurance Ombudsman under Rule 12(1) of RPG Rules:-

The Ombudsman may receive and consider the following complaints:

- (a) Complaints under Rule 13 (as mentioned below);
- (b) Any partial or total repudiation of claims by an insurer;
- (c) Any dispute in regard to premium paid or payable in terms of the policy;
- (d) Any dispute on the legal construction of the policies in so far as such disputes relate to claims;
- (e) Delay in settlement of claims;
- (f) Non-issue of any insurance document to customers after receipt of premium.

Manner in which complaint is to be made Rule 13 of RPG Rules:-

1. Any person who has a grievance against the Insurer/Company/Us, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the Company, complaint against is located.
2. The complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
3. No complaint to the Ombudsman shall lie unless:
 - (a) the complainant had before making a complaint to the Ombudsman, made a written representation to the Company/insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
 - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant; and
 - (c) the complaint is not on the same subject matter for which any proceedings before any court or Consumer Forum or arbitrator is pending or were so earlier.

The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman, 2 nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. Tel.:- 079-27545441/27546139 Fax : 079-27546142 Email: bimalokpal.ahmedabad@gbic.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman, 2nd Floor, Janak Vihar Complex, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL (M.P.)-462 003. Tel.:- 0755-2769201/9202 Fax : 0755-2769203 Email: bimalokpal.bhopal@gbic.co.in	Madhya Pradesh Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596455/2596003 Fax : 0674-2596429 Email: bimalokpal.bhubaneswar@gbic.co.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman, S.C.O. No.101-103,2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706468/2705861 Fax : 0172-2708274 Email: bimalokpal.chandigarh@gbic.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh
CHENNAI	Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. Tel.:- 044-24333668 /24335284 Fax : 044-24333664 Email: bimalokpal.chennai@gbic.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry)
KOCHI	Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. Tel : 0484-2358759/2359338 Fax : 0484-2359336 Email: bimalokpal.ernakulam@gbic.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry
GUWAHATI	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email: bimalokpal.guwahati@gbic.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD	Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel : 040-65504123/23312122 Fax: 040-23376599 Email: bimalokpal.hyderabad@gbic.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry
KOLKATA	Office of the Insurance Ombudsman, Hindustan Building. Annexe, 4th Floor, C.R. Avenue, KOLKATA-700 072. Tel : 033-22124339/22124340 Fax : 033-22124341 Email: bimalokpal.kolkata@gbic.co.in	West Bengal, Bihar, Sikkim, Jharkhand, Andaman & Nicobar Islands

LUCKNOW	Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, LUCKNOW-226 001. Tel : 0522 -2231331/2231330 Fax : 0522-2231310 Email: bimalokpal.lucknow@gbic.co.in	Uttar Pradesh, Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel : 022-26106928/26106552 Fax : 022-26106052 Email: bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
NEW DELHI	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. Tel.:- 011-23237539/23232481 Fax : 011-23230858 Email: bimalokpal.delhi@gbic.co.in	Delhi
JAIPUR	Office of the Insurance Ombudsman, Ground Floor, Jeevan Nidhi II, Bhawani Singh Road, Jaipur – 302005 Tel : 0141-2740363 Email: bimalokpal.jaipur@gbic.co.in	Rajasthan
PUNE	2nd Floor, Jeevan Darshan, N.C. Kelkar Road, Narayanpet, PUNE – 411030. Tel: 020-32341320 Email: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane Excluding Mumbai Metropolitan Region.
BENGALURU	Office of the Insurance Ombudsman, 24th Main Road, Jeevan Soudha Bldg. JP Nagar, 1st Phase, Bengaluru – 560025. Tel No: 080-22222049/22222048 Email: bimalokpal.bengaluru@gbic.co.in	Karnataka
NOIDA	Office of the Insurance Ombudsman, Email: bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur

Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The extant provisions in this regard are as follows:

01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
03. Nomination can be made at any time before the maturity of the policy.
04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
13. Where the policyholder whose life is insured nominates his:
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them- the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.
14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all policies maturing for payment on the commencement of The Insurance Laws (Amendment) Act, 2015.
16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
17. The provisions of this Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 ('MWP Act') applies or has at any time applied except where, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is a simplified version of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Section 38 - Assignment and Transfer of Insurance Policies

Assignment or Transfer of a Policy should be in accordance with Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The extant provisions in this regard are as follows:

01. This policy may be transferred/assigned, wholly or in part, with or without consideration.
02. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
03. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
04. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
05. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy thereof certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
06. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
07. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
08. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
09. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
 - a. not bonafide or
 - b. not in the interest of the policyholder or
 - c. not in public interest or
 - d. is for the purpose of trading of the insurance policy.
10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
 - a. where assignment or transfer is subject to terms and conditions of transfer or assignment; OR
 - b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - ii. the insured surviving the term of the policySuch conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
 - a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
 - b. may institute any proceedings in relation to the policy
 - c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Ordinance, 2014 shall not be affected by this section.

[Disclaimer: This is a simplified version of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time are as follows:

01. No Policy of Life Insurance shall be called in question **on any ground whatsoever** after expiry of 3 years from

- a. the date of issuance of policy; or
- b. the date of commencement of risk; or
- c. the date of revival of policy; or
- d. the date of rider to the policy

- whichever is later.

02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from

- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

- whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:

- a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
- b. The active concealment of a fact by the insured having knowledge or belief of the fact;
- c. Any other act fitted to deceive; and
- d. Any such act or omission as the law specifically declares to be fraudulent.

04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.

05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.

06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.

08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.

09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is a simplified version of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Annexure A.1: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (5 Pay, Male)

5 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	23.87	20.35	30.77	19.14	17.57	28.57	23.96	36.92	23.86	22.47
1	23.86	20.34	30.76	19.13	17.56	28.56	23.95	36.91	23.85	22.46
2	23.85	20.33	30.75	19.12	17.55	28.55	23.94	36.90	23.84	22.45
3	23.84	20.32	30.74	19.11	17.54	28.54	23.93	36.89	23.83	22.44
4	23.83	20.31	30.73	19.10	17.53	28.53	23.92	36.88	23.82	22.43
5	23.82	20.30	30.72	19.09	17.52	28.52	23.91	36.87	23.81	22.42
6	23.81	20.29	30.71	19.08	17.51	28.51	23.90	36.86	23.80	22.41
7	23.80	20.28	30.70	19.07	17.50	28.50	23.89	36.85	23.79	22.40
8	23.79	20.27	30.69	19.06	17.49	28.49	23.88	36.84	23.78	22.39
9	23.78	20.26	30.68	19.05	17.48	28.48	23.87	36.83	23.77	22.38
10	23.76	20.25	30.66	19.03	17.46	28.46	23.86	36.81	23.76	22.36
11	23.72	20.23	30.63	19.01	17.43	28.43	23.84	36.78	23.74	22.34
12	23.68	20.20	30.59	18.98	17.40	28.38	23.81	36.75	23.71	22.31
13	23.63	20.17	30.55	18.95	17.37	28.33	23.78	36.71	23.68	22.28
14	23.58	20.14	30.51	18.92	17.33	28.28	23.75	36.66	23.65	22.24
15	23.53	20.11	30.47	18.89	17.30	28.24	23.73	36.62	23.62	22.20
16	23.49	20.09	30.43	18.86	17.26	28.19	23.70	36.59	23.59	22.17
17	23.45	20.06	30.39	18.83	17.22	28.16	23.68	36.55	23.56	22.13
18	23.42	20.04	30.36	18.80	17.18	28.13	23.66	36.52	23.53	22.09
19	23.39	20.02	30.33	18.77	17.14	28.10	23.64	36.49	23.51	22.05
20	23.37	20.01	30.30	18.74	17.10	28.08	23.62	36.47	23.48	22.01
21	23.35	19.99	30.28	18.72	17.06	28.06	23.61	36.44	23.45	21.97
22	23.34	19.98	30.25	18.68	17.01	28.05	23.59	36.42	23.42	21.92
23	23.32	19.96	30.22	18.65	16.96	28.03	23.58	36.39	23.39	21.87
24	23.31	19.95	30.19	18.61	16.90	28.02	23.56	36.37	23.35	21.82
25	23.29	19.93	30.16	18.57	16.84	28.00	23.55	36.33	23.31	21.75
26	23.27	19.91	30.11	18.51	16.77	27.98	23.52	36.30	23.26	21.69
27	23.24	19.88	30.06	18.46	16.70	27.95	23.50	36.25	23.21	21.61
28	23.21	19.85	30.00	18.39	16.61	27.92	23.47	36.20	23.15	21.53
29	23.16	19.81	29.93	18.31	16.52	27.88	23.43	36.13	23.08	21.44
30	23.12	19.76	29.85	18.23	16.42	27.83	23.39	36.06	23.00	21.34
31	23.06	19.71	29.76	18.14	16.30	27.77	23.33	35.98	22.91	21.23
32	22.99	19.65	29.65	18.03	16.18	27.70	23.27	35.88	22.82	21.11
33	22.90	19.57	29.53	17.92	16.04	27.62	23.20	35.77	22.71	20.98
34	22.81	19.49	29.39	17.79	15.89	27.53	23.12	35.64	22.59	20.84
35	22.70	19.39	29.23	17.65	15.72	27.42	23.03	35.50	22.46	20.68
36	22.57	19.28	29.06	17.49	15.54	27.29	22.92	35.35	22.32	20.50
37	22.42	19.15	28.86	17.32	15.33	27.15	22.80	35.17	22.16	20.31
38	22.24	19.01	28.65	17.12	15.11	26.98	22.66	34.97	21.98	20.09
39	22.04	18.85	28.40	16.91	14.85	26.78	22.50	34.75	21.78	19.85
40	21.82	18.67	28.13	16.67	14.58	26.56	22.33	34.50	21.55	19.59
41	21.56	18.47	27.82	16.40	-	26.31	22.14	34.22	21.31	-
42	21.26	18.25	27.47	16.10	-	26.02	21.93	33.90	21.03	-
43	20.93	18.00	27.09	15.77	-	25.70	21.69	33.54	20.72	-
44	20.56	17.73	26.66	15.40	-	25.34	21.43	33.15	20.37	-
45	20.15	17.44	26.19	15.00	-	24.94	21.14	32.70	19.99	-
46	19.70	17.11	25.66	-	-	24.50	20.83	32.21	-	-
47	19.21	16.75	25.08	-	-	24.02	20.49	31.68	-	-
48	18.68	16.37	24.45	-	-	23.50	20.11	31.09	-	-
49	18.12	15.96	23.76	-	-	22.95	19.71	30.44	-	-
50	17.51	15.51	23.01	-	-	22.36	19.28	29.75	-	-
51	16.88	15.03	-	-	-	21.74	18.82	-	-	-
52	16.21	14.52	-	-	-	21.08	18.32	-	-	-
53	15.50	13.97	-	-	-	20.38	17.79	-	-	-
54	14.74	13.38	-	-	-	19.64	17.22	-	-	-
55	13.93	12.74	-	-	-	18.85	16.60	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.2: Guaranteed Loyalty Rate (as % of Total Annualized Premiums Paid) (7 Pay, Male)

7 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	20.20	18.82	29.93	19.49	18.45	23.64	21.45	34.38	22.91	21.99
1	20.19	18.81	29.92	19.48	18.44	23.63	21.44	34.37	22.90	21.98
2	20.18	18.80	29.91	19.47	18.43	23.62	21.43	34.36	22.89	21.97
3	20.17	18.79	29.90	19.46	18.42	23.61	21.42	34.35	22.88	21.96
4	20.16	18.78	29.89	19.45	18.41	23.60	21.41	34.34	22.87	21.95
5	20.15	18.77	29.88	19.44	18.40	23.59	21.40	34.33	22.86	21.94
6	20.14	18.76	29.87	19.43	18.39	23.58	21.39	34.32	22.85	21.93
7	20.13	18.75	29.86	19.42	18.38	23.57	21.38	34.31	22.84	21.92
8	20.12	18.74	29.85	19.41	18.37	23.56	21.37	34.30	22.83	21.91
9	20.11	18.73	29.84	19.40	18.36	23.55	21.36	34.29	22.82	21.90
10	20.09	18.72	29.83	19.40	18.35	23.54	21.35	34.29	22.81	21.89
11	20.07	18.71	29.81	19.38	18.34	23.52	21.34	34.27	22.80	21.88
12	20.04	18.69	29.79	19.36	18.32	23.49	21.32	34.25	22.78	21.86
13	20.01	18.67	29.76	19.35	18.30	23.46	21.30	34.22	22.76	21.84
14	19.97	18.65	29.73	19.33	18.27	23.42	21.28	34.19	22.74	21.82
15	19.93	18.63	29.70	19.31	18.25	23.39	21.26	34.16	22.72	21.79
16	19.90	18.61	29.68	19.29	18.23	23.35	21.24	34.14	22.71	21.77
17	19.88	18.60	29.65	19.27	18.21	23.33	21.23	34.12	22.69	21.75
18	19.85	18.58	29.64	19.25	18.19	23.30	21.21	34.10	22.68	21.73
19	19.83	18.57	29.62	19.24	18.17	23.29	21.20	34.09	22.66	21.71
20	19.82	18.56	29.61	19.23	18.15	23.27	21.19	34.07	22.65	21.69
21	19.81	18.55	29.60	19.22	18.13	23.26	21.18	34.06	22.64	21.67
22	19.80	18.54	29.59	19.20	18.11	23.25	21.18	34.06	22.63	21.65
23	19.79	18.53	29.58	19.19	18.09	23.24	21.17	34.05	22.62	21.63
24	19.78	18.53	29.57	19.18	18.07	23.23	21.16	34.04	22.61	21.61
25	19.77	18.52	29.56	19.16	18.04	23.22	21.15	34.04	22.59	21.59
26	19.75	18.51	29.55	19.14	18.02	23.21	21.14	34.03	22.58	21.56
27	19.74	18.49	29.53	19.12	17.99	23.19	21.13	34.02	22.56	21.53
28	19.72	18.48	29.51	19.10	17.95	23.17	21.12	34.00	22.54	21.50
29	19.69	18.46	29.49	19.08	17.92	23.15	21.10	33.98	22.52	21.47
30	19.66	18.44	29.47	19.05	17.88	23.12	21.08	33.96	22.49	21.43
31	19.63	18.41	29.43	19.01	17.83	23.08	21.05	33.94	22.47	21.39
32	19.58	18.38	29.40	18.98	17.78	23.04	21.02	33.91	22.44	21.35
33	19.53	18.34	29.36	18.94	17.73	22.99	20.98	33.88	22.40	21.30
34	19.47	18.29	29.31	18.89	17.67	22.93	20.94	33.84	22.36	21.24
35	19.40	18.24	29.26	18.84	17.60	22.87	20.89	33.80	22.32	21.18
36	19.32	18.18	29.19	18.78	17.53	22.79	20.84	33.75	22.27	21.11
37	19.23	18.12	29.12	18.72	17.44	22.70	20.77	33.69	22.22	21.04
38	19.12	18.04	29.04	18.64	17.35	22.59	20.70	33.63	22.15	20.95
39	18.99	17.96	28.95	18.55	17.24	22.47	20.62	33.55	22.08	20.85
40	18.85	17.86	28.83	18.46	17.12	22.33	20.53	33.45	21.99	20.74
41	18.69	17.75	28.70	18.34	-	22.17	20.43	33.34	21.89	-
42	18.50	17.63	28.55	18.21	-	21.99	20.31	33.21	21.78	-
43	18.29	17.49	28.38	18.06	-	21.78	20.18	33.06	21.64	-
44	18.05	17.34	28.18	17.90	-	21.55	20.03	32.88	21.49	-
45	17.78	17.17	27.95	17.71	-	21.29	19.87	32.68	21.32	-
46	17.48	16.97	27.70	-	-	21.00	19.69	32.45	-	-
47	17.16	16.76	27.42	-	-	20.69	19.48	32.20	-	-
48	16.81	16.53	27.11	-	-	20.34	19.26	31.92	-	-
49	16.43	16.29	26.77	-	-	19.97	19.03	31.62	-	-
50	16.03	16.02	26.41	-	-	19.58	18.77	31.29	-	-
51	15.60	15.74	-	-	-	19.17	18.50	-	-	-
52	15.16	15.44	-	-	-	18.73	18.21	-	-	-
53	14.68	15.11	-	-	-	18.27	17.90	-	-	-
54	14.18	14.77	-	-	-	17.78	17.56	-	-	-
55	13.65	14.40	-	-	-	17.26	17.21	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.3: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (10 Pay, Male)

10 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0		15.73	26.78	18.26	17.78		17.63	29.99	20.71	20.31
1		15.72	26.77	18.25	17.77		17.62	29.98	20.70	20.30
2		15.71	26.76	18.24	17.76		17.61	29.97	20.69	20.29
3		15.70	26.75	18.23	17.75		17.60	29.96	20.68	20.28
4		15.69	26.74	18.22	17.74		17.59	29.95	20.67	20.27
5		15.68	26.73	18.21	17.73		17.58	29.94	20.66	20.26
6		15.67	26.72	18.20	17.72		17.57	29.93	20.65	20.25
7		15.66	26.71	18.19	17.71		17.56	29.92	20.64	20.24
8		15.65	26.70	18.18	17.70		17.55	29.91	20.63	20.23
9		15.64	26.69	18.17	17.69		17.54	29.90	20.62	20.22
10		15.63	26.68	18.17	17.69		17.54	29.90	20.62	20.21
11		15.62	26.67	18.16	17.68		17.53	29.88	20.61	20.20
12		15.61	26.65	18.15	17.66		17.51	29.86	20.59	20.19
13		15.59	26.63	18.13	17.65		17.50	29.84	20.58	20.18
14		15.57	26.60	18.12	17.63		17.48	29.82	20.56	20.16
15		15.55	26.58	18.10	17.62		17.46	29.80	20.55	20.14
16		15.54	26.56	18.09	17.60		17.45	29.78	20.54	20.13
17		15.53	26.55	18.08	17.59		17.43	29.76	20.53	20.12
18		15.51	26.53	18.07	17.58		17.42	29.75	20.52	20.11
19		15.51	26.52	18.06	17.57		17.41	29.74	20.51	20.10
20		15.50	26.52	18.06	17.56		17.41	29.74	20.51	20.09
21		15.49	26.51	18.05	17.55		17.40	29.74	20.50	20.08
22		15.49	26.51	18.05	17.55		17.40	29.74	20.50	20.08
23		15.48	26.51	18.05	17.54		17.39	29.74	20.50	20.07
24		15.48	26.51	18.05	17.54		17.39	29.74	20.50	20.07
25		15.47	26.51	18.05	17.53		17.38	29.74	20.50	20.06
26		15.47	26.51	18.04	17.52		17.38	29.74	20.50	20.05
27		15.46	26.51	18.04	17.51		17.37	29.74	20.50	20.05
28		15.45	26.51	18.04	17.51		17.36	29.74	20.50	20.04
29		15.44	26.51	18.04	17.50		17.35	29.74	20.50	20.03
30		15.42	26.50	18.03	17.49		17.34	29.74	20.50	20.03
31		15.41	26.50	18.03	17.48		17.32	29.74	20.50	20.02
32		15.39	26.49	18.02	17.46		17.30	29.74	20.50	20.01
33		15.36	26.48	18.01	17.45		17.28	29.74	20.50	20.00
34		15.33	26.47	18.00	17.43		17.25	29.74	20.49	19.98
35		15.30	26.46	17.99	17.41		17.22	29.73	20.48	19.96
36		15.26	26.44	17.97	17.38		17.19	29.72	20.48	19.94
37		15.22	26.42	17.95	17.35		17.14	29.71	20.46	19.92
38		15.17	26.39	17.93	17.32		17.10	29.69	20.44	19.89
39		15.11	26.34	17.90	17.27		17.04	29.66	20.42	19.85
40		15.04	26.29	17.86	17.22		16.98	29.62	20.39	19.81
41		14.97	26.23	17.81	-		16.91	29.57	20.35	-
42		14.88	26.15	17.75	-		16.82	29.50	20.30	-
43		14.78	26.05	17.67	-		16.73	29.42	20.24	-
44		14.66	25.93	17.59	-		16.62	29.32	20.17	-
45		14.53	25.80	17.49	-		16.49	29.21	20.08	-
46		14.39	25.64	-	-		16.35	29.07	-	-
47		14.23	25.47	-	-		16.20	28.92	-	-
48		14.05	25.28	-	-		16.03	28.75	-	-
49		13.87	25.08	-	-		15.85	28.57	-	-
50		13.67	24.86	-	-		15.66	28.38	-	-
51		13.45	-	-	-		15.46	-	-	-
52		13.23	-	-	-		15.24	-	-	-
53		12.99	-	-	-		15.01	-	-	-
54		12.73	-	-	-		14.76	-	-	-
55		12.46	-	-	-		14.50	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.4: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (12 Pay, Male)

12 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	-	13.20	23.52	16.54	16.41	-	14.87	26.25	18.62	18.55
1	-	13.19	23.51	16.53	16.40	-	14.86	26.24	18.61	18.54
2	-	13.18	23.50	16.52	16.39	-	14.85	26.23	18.60	18.53
3	-	13.17	23.49	16.51	16.38	-	14.84	26.22	18.59	18.52
4	-	13.16	23.48	16.50	16.37	-	14.83	26.21	18.58	18.51
5	-	13.15	23.47	16.49	16.36	-	14.82	26.20	18.57	18.50
6	-	13.14	23.46	16.48	16.35	-	14.81	26.19	18.56	18.49
7	-	13.13	23.45	16.47	16.34	-	14.80	26.18	18.55	18.48
8	-	13.12	23.44	16.46	16.33	-	14.79	26.17	18.54	18.47
9	-	13.11	23.43	16.45	16.32	-	14.78	26.16	18.53	18.46
10	-	13.11	23.42	16.45	16.32	-	14.77	26.15	18.52	18.46
11	-	13.09	23.40	16.44	16.30	-	14.76	26.14	18.51	18.44
12	-	13.08	23.37	16.42	16.29	-	14.74	26.11	18.50	18.43
13	-	13.06	23.35	16.40	16.27	-	14.72	26.09	18.48	18.41
14	-	13.04	23.32	16.39	16.25	-	14.70	26.06	18.46	18.39
15	-	13.02	23.30	16.37	16.24	-	14.68	26.04	18.45	18.38
16	-	13.00	23.28	16.36	16.22	-	14.66	26.01	18.43	18.36
17	-	12.98	23.26	16.34	16.21	-	14.65	26.00	18.42	18.35
18	-	12.97	23.24	16.33	16.20	-	14.64	25.98	18.41	18.34
19	-	12.96	23.23	16.32	16.19	-	14.63	25.97	18.40	18.33
20	-	12.95	23.22	16.32	16.18	-	14.62	25.96	18.40	18.32
21	-	12.95	23.21	16.31	16.17	-	14.61	25.96	18.39	18.31
22	-	12.94	23.21	16.31	16.16	-	14.60	25.95	18.39	18.30
23	-	12.93	23.21	16.30	16.15	-	14.60	25.95	18.39	18.29
24	-	12.93	23.20	16.30	16.14	-	14.59	25.95	18.38	18.29
25	-	12.92	23.20	16.30	16.13	-	14.59	25.95	18.38	18.28
26	-	12.91	23.20	16.29	16.12	-	14.58	25.95	18.38	18.27
27	-	12.90	23.19	16.29	16.11	-	14.57	25.94	18.37	18.26
28	-	12.89	23.18	16.28	16.10	-	14.56	25.94	18.37	18.25
29	-	12.87	23.17	16.27	16.09	-	14.54	25.93	18.36	18.23
30	-	12.85	23.16	16.26	16.07	-	14.52	25.92	18.35	18.22
31	-	12.83	23.14	16.25	16.05	-	14.50	25.91	18.34	18.20
32	-	12.80	23.12	16.23	16.03	-	14.47	25.89	18.33	18.18
33	-	12.77	23.10	16.21	16.00	-	14.44	25.87	18.32	18.16
34	-	12.73	23.07	16.19	15.97	-	14.41	25.85	18.30	18.14
35	-	12.69	23.03	16.16	15.94	-	14.36	25.82	18.28	18.11
36	-	12.64	22.99	16.13	15.90	-	14.32	25.79	18.26	18.07
37	-	12.58	22.94	16.10	15.86	-	14.26	25.75	18.23	18.03
38	-	12.51	22.88	16.05	15.80	-	14.20	25.70	18.19	17.98
39	-	12.44	22.81	16.00	15.74	-	14.12	25.63	18.14	17.93
40	-	12.35	22.72	15.93	15.67	-	14.04	25.56	18.09	17.86
41	-	12.25	22.62	15.86	15.58	-	13.94	25.46	18.02	-
42	-	12.14	22.49	15.77	15.48	-	13.83	25.35	17.94	-
43	-	12.01	22.34	15.67	15.37	-	13.71	25.22	17.84	-
44	-	11.86	22.18	15.55	15.24	-	13.57	25.07	17.74	-
45	-	11.70	21.99	15.41	15.10	-	13.41	24.89	17.61	-
46	-	11.52	21.77	15.26	-	-	13.23	24.69	17.47	-
47	-	11.32	21.53	15.09	-	-	13.04	24.47	-	-
48	-	11.11	21.27	14.91	-	-	12.83	24.23	-	-
49	-	10.88	20.99	14.71	-	-	12.61	23.97	-	-
50	-	10.63	20.69	14.50	-	-	12.37	23.69	-	-
51	-	10.37	20.37	-	-	-	12.11	-	-	-
52	-	10.09	20.02	-	-	-	11.84	-	-	-
53	-	9.79	19.65	-	-	-	11.56	-	-	-
54	-	9.48	19.25	-	-	-	11.25	-	-	-
55	-	9.14	18.81	-	-	-	10.92	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Edelweiss Tokio Life - Wealth Builder

UIN – 147N026V02

Category- Staff

Date:

PART - A

Name of the customer:

Name of the PFA/ Corporate Agent/ Relationship Manager/ Broker:

Address:

Code/License No.:

Contact details:

Contact No:

Policy No:

Dear Mr/Ms..... ,

Thank you for choosing Edelweiss Tokio Life as your preferred life insurance partner.

We are confident that the product you have chosen will suit your need, and that the Personal Financial Advisor/ Corporate Agent/ Relationship Manager/ Broker, has explained the product to you to the best of your satisfaction.

We have prepared your Policy on the basis of the Proposal Form submitted by you. For your reference, we are attaching a copy of your Proposal Form along with the Policy.

Our Service Expert from the customer care unit will be calling you shortly to guide you through your Policy and answer any additional questions you may have.

Should you need further information or assistance, please contact our Service Expert at 1800 2121 212 or mail us at care@edelweisstokio.in

Free Look Provision: We request you to go through your Policy Document in detail and check the accuracy of information provided. A Free Look period of 15 days from the date of receipt of the policy document is provided to you to review the terms and conditions of the policy. You may return the Policy document to Us within 15* days from the date of receipt of the Policy Document if you disagree with any of the terms and conditions by giving us written reasons for your objection. We will refund an amount as mentioned in the Free Look Clause of the Policy Terms and Conditions.

*A Free Look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

If the Policy is opted through Insurance Repository ('IR'), the computation of the said Free Look Period will be as stated below:-

For existing e-Insurance Account: Computation of the said Free Look Period will commence from the date of delivery of the e mail confirming the credit of the Insurance Policy by the IR.

For New e-Insurance Account: If an application for e-Insurance Account accompanies the proposal for insurance, the date of receipt of the 'welcome kit' from the IR with the credentials to log on to the e-Insurance Account(eIA) or the delivery date of the email confirming the grant of access to the eIA or the delivery date of the email confirming the credit of the Insurance policy by the IR to the eIA, whichever is later, shall be reckoned for the purpose of computation of the free look period.

You need to send the original Policy Document (the entire booklet) along with a request letter to Us at the corporate office address - Edelweiss Tokio Life Insurance Company Limited, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirool Road, Kurla (W), Mumbai - 400070.

We look forward to servicing you during your policy term and request you to keep the Policy safely for future reference.

Regards,

For Edelweiss Tokio Life Insurance Company Limited

Authorised Signatory

Edelweiss Tokio Life Insurance Company Limited
Registered Office: Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098

Edelweiss Tokio Life – Wealth Builder
(Non-Participating Endowment Assurance Plan)

UIN NO: 147N026V02

POLICY PREAMBLE

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first Premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms and Conditions as stated in this Policy.

POLICY SCHEDULE

Policy Number	Product Name & UIN No

Name of the Policyholder	Date of Birth	Gender	Age

Address

Name of the Life Insured	Date of Birth	Gender	Age	Age Admitted

Name of the Nominee(s)	Name of the Appointee (in case nominee is a minor)

Policy Details	
Policy Commencement Date	
Risk Commencement Date	
Policy Term	
Premium Paying Term	
Premium Frequency	
Modal Premium	Rs.
Annual Premium	Rs.
Annualized Premium	Rs.
Modal Premium (plus Service Tax and Cess, if any)	Rs.
Premium Due Date(s)	Date/month
Due Date for the last premium under the Policy	
Policy Maturity Date	

BENEFIT INFORMATION

Sum Assured on Death	: Rs.
Sum Assured on Maturity	: Rs.
Accrued Guaranteed Loyalty Additions at Maturity	: Rs.
Large Premium Benefit	: Rs.

Base Plan/ Rider Name	UIN No.	Sum Assured	Modal Premium plus taxes and cess	Term (years)	PPT (years)
Edelweiss Tokio Life – Accidental Total and Permanent Disability Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Accidental Death Benefit Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Waiver of Premium Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Term Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Critical Illness Rider		: Rs.	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Payor Waiver Benefit Rider		<input type="checkbox"/> Death <input type="checkbox"/> CI & ATPD <input type="checkbox"/> Death, CI & ATPD	: Rs. incl. any u/w extra		
Edelweiss Tokio Life – Income Benefit Rider		: Rs.	: Rs. incl. any u/w extra		
Total					

For and on behalf of "Edelweiss Tokio Life Insurance Company Limited"

Authorised Signatory

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy to Us for correcting the discrepancies if any.

PART – B
DEFINITIONS

Defined Term	Meaning
Age:	means the Life Insured's age as on last birthday.
Annual Premium:	means an amount of Premium payable in a year as chosen by the Policyholder including the loadings for modal premium but excluding the underwriting extra premiums, as specified in the Schedule which is utilised for the purpose of calculating the Benefits payable under the Policy.
Annualised Premium:	means an amount of Premium payable in a year as chosen by the Policyholder, excluding the underwriting extra premiums and loadings for modal premiums, if any, as specified in the Schedule which is utilised for the purpose of calculating the Benefits payable under the Policy.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee, if the Nominee is less than Age 18 on the date of payment.
Death Benefit:	means the benefit which is payable on death of the Life Insured.
Grace Period:	means the number of days from the due date of premium specified in the Schedule for the payment of premium without any penalty/late fee and during which the Policy is considered to be in-force with the risk cover.
IRDAI / Authority:	means the Insurance Regulatory and Development Authority of India established under the Insurance Regulatory and Development Authority Act, 1999.
Insurance Act:	means The Insurance Laws (Amendment) Act, 2015 and as amended from time to time.
Life Insured:	means the person named in the Schedule on whose life this Policy is effected.
Large Premium Benefit:	means an additional benefit payable on maturity on account of the payment of excess premium over and above the minimum annualized premium.
Maturity Date:	means the date specified in the Schedule on which the Policy Term expires.
Maturity Benefit:	means the benefit payable at the end of Policy Term.
Nominee:	means the person specified by You, registered with Us and who is authorised to receive the Benefits under the Policy.
Policy:	means the contract of insurance as evidenced by this Policy document, the Proposal Form, the Schedule/(s) and any other information/document/(s) provided to Us in respect of the Proposal Form and any endorsement issued by Us.
Policyholder:	means You, the owner of the Policy as named in the Schedule.
Policy Term:	means the term of the Policy chosen by You and specified in the Schedule and is the time period between the Policy Commencement Date and the Maturity Date.
Policy Anniversary:	means the date corresponding with the Policy Commencement Date specified in the Schedule in every calendar year.
Policy Year:	means a period of twelve (12) months commencing from the Policy Commencement Date and every Policy Anniversary thereafter.
Policy Commencement Date:	the date as shown in the Policy Schedule from which the Policy Anniversaries, Policy Term, Policy Years, and Premium Due Dates are determined.
Policy Schedule	means the Schedule and any endorsements attached to and forming part of this Policy and if any updated Schedule is issued, then, the Schedule latest in time.
Premium	means an amount payable by You by the due dates and in the manner specified in the Schedule, to secure the benefits under this Policy, excluding service tax or any other taxes, cesses or levies, if any (present and/or future)
Premium Paying Term:	means the term as specified in the Policy Schedule, during which the Premiums are payable by You to Us under this Policy.
Proposal Form:	means the form filled in and completed by You for the purpose of obtaining insurance cover under this Policy.
Risk Commencement Date:	means the date on which Your rights, benefits and risk cover begin, as shown in the Policy Schedule.

Reduced Paid Up	means the continuance of this Policy with reduced paid up benefits, as specified under Section 3 (e) of Part C.
Revival / Reinstatement:	means the restoration of this Policy (discontinued due to the non-payment of premiums by You), upon receipt of all due premiums and other charges, if any, as per the terms and conditions of this Policy and upon We being satisfied of the continued insurability of the Life Insured basis the information, documents and reports furnished by You, in accordance with the Board approved Underwriting Guidelines.
Revival Period:	means a period of two consecutive years from the due date of the first unpaid premium.
Surrender:	means the complete withdrawal or termination of the Policy by the Policyholder.
Surrender Value:	means an amount payable on surrender of this Policy as per Section 1 of Part D of this Policy.
Underwriting Extra	means an additional amount charged by Us as premium, as per Our Board approved underwriting policy, which is determined on the basis of disclosures made by You in the Proposal Form or on the basis of any other information received by Us including through medical examinations of the Life Insured in relation to this Policy.
We/Our/Us/Company:	means Edelweiss Tokio Life Insurance Company Limited.
You/ Your / Policyholder:	means the Policyholder as named in the Policy Schedule.

Interpretation: In this Policy, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

PART – C

BENEFITS

1. **Death Benefit:**

'Sum Assured on Death' during the Policy Term is higher of the following:

- 10 times of Annualized premium **OR**
- Sum Assured on Maturity **OR**
- 105% of total premiums paid till date of death **OR**
- Any absolute amount assured to be paid on death

Any absolute amount assured to be paid on death will be equal to

- 10 times of Annual Premium for 5 Pay and 7 Pay
- 11 times of Annual Premium for 10 Pay
- 13 times of Annual Premium for 12 Pay

	When Payable	Amount Payable																				
(i)	If the Life Insured dies before the Maturity Date, We will pay:	<p>a. 110% of Sum Assured on Death Plus b. 110% of Guaranteed Loyalty Additions, if any, accrued till the date of death (as per the below Table) as a lumpsum.</p> <p>The Guaranteed Loyalty Additions will accrue at the beginning of the Policy Year and is expressed as a percentage of 'Accrued Annualised Premiums' paid upto the previous policy year. Guaranteed Loyalty Additions will accrue for the period as mentioned in the Table below and varies by policy terms.</p> <p>Please refer to Annexure A for Guaranteed Loyalty Additions Rates.</p> <table border="1"> <thead> <tr> <th rowspan="2">Policy Term</th> <th colspan="2">Accrual Period</th> </tr> <tr> <th>From</th> <th>To</th> </tr> </thead> <tbody> <tr> <td>10</td> <td>9</td> <td>10</td> </tr> <tr> <td>15</td> <td>11</td> <td>15</td> </tr> <tr> <td>20</td> <td>16</td> <td>20</td> </tr> <tr> <td>25</td> <td>16</td> <td>25</td> </tr> <tr> <td>30</td> <td>16</td> <td>30</td> </tr> </tbody> </table> <p>"Minimum Death Benefit" at any point of time will be at least equal to 115% of annualized premiums paid till date of death.</p>	Policy Term	Accrual Period		From	To	10	9	10	15	11	15	20	16	20	25	16	25	30	16	30
Policy Term	Accrual Period																					
	From	To																				
10	9	10																				
15	11	15																				
20	16	20																				
25	16	25																				
30	16	30																				
(ii)	On death during the first 23 months from the Policy Commencement Date where the Entry Age of the Life Insured is less than 5 years, We will pay:	105% of total premiums paid till the date of death.																				
(iii)	On death after the completion of 23 months from the Policy Commencement Date where the Entry Age of the Life Insured is less than 5 years, then We will pay:	Death Benefit as mentioned in Clause (i) above.																				
<p>Note:</p> <p>(1) Any amount payable as Death Benefit shall be reduced by the following:</p> <ul style="list-style-type: none"> • the outstanding loan amount, accumulated interest and due premiums with interest, if any; • the unpaid premiums in the Policy Year when death occurs, if the Life Insured has chosen Premium frequency other than Annual <p>(2) For the Life Insured's age below 5 years at the time of proposal, the risk cover will commence one month prior to the second Policy Anniversary.</p>																						

2. **Maturity Benefit:**

'Sum Assured on Maturity' is equal to the Annualised Premium X Premium Payment Term (as mentioned in the Policy Schedule).

	When Payable	Amount Payable
(i)	If the Life Insured is alive on the Maturity Date and the Policy is In Force, We will pay:	a) 110% of Sum Assured on Maturity; Plus b) 110% of Guaranteed loyalty additions accrued till the date of maturity (as mentioned in Policy Schedule) as lumpsum. Plus c) 110% of Large Premium Benefit, if any (as mentioned in Policy Schedule)
Note: Any amount payable on Maturity shall be reduced by the outstanding loan amount and accumulated interest, if any.		

'Large Premium Benefit' is applicable for Annualised Premium greater than or equal to Rs. 40,000. It is an additional amount as mentioned in the table below, for every Rs. 20,000 annualized premium in excess of Rs 40,000.

Policy Term	Additional Benefit on Maturity (in Rs.)
10	5,000
15	10,000
20	20,000
25	20,000
30	20,000

3. **Payment Of Premium & Discontinuance Of Premium Payment:**

a)	Payment of Premium:
	You shall pay Premium for the Premium Paying Term. The amount of Premium payable, the frequency at which it must be paid and the due dates for each instalment of Premium are stated in the Policy Schedule.
b)	Grace Period:
	If We do not receive the Premium in full by the premium due date, then: (i) We will allow a Grace Period of 30 days during which You must pay the Premium due in full. (ii) The benefits under the Policy and the Rider if any will continue to apply, during the Grace Period subject to the deduction of the due premiums.
c)	(i) Premium Discontinuance (for Premium Paying Term of 5 and 7 years):
	(i) If the default in payment of Premium occurs during the first Policy Year and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits (Surrender Value or Reduced Paid Up Value) shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy. (ii) If the default in payment of Premium occurs after the payment of Premium for first Policy Year in full and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy will acquire reduced paid-up status and benefits will continue as per the Reduced Paid-Up provisions. You will be given two years from the date of first unpaid premium to reinstate your Policy.

	(ii) Premium Discontinuance (for Premium Paying Term of 10 and 12 years):
	<p>(i) If the default in payment of Premium occurs during the first 2 Policy Years and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits (surrender value or reduced paid up value) shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy.</p> <p>(ii) If the default in payment of Premium occurs after the payment of Premium for first two Policy Years in full and if the subsequent Premium due under the Policy is not received in full within the Grace Period, the Policy will acquire reduced paid-up status and benefits will continue as per the Reduced Paid-Up provisions. You will be given two years from the date of first unpaid premium to reinstate your Policy.</p>
d)	Revival norms:
	<p>The Policy (and any applicable Riders) may be revived within two years from the due date of the first unpaid Premium by giving Us a written notice to revive the Policy and Payment of all overdue premiums with simple interest, as may be declared by Company from time to time, for every completed month from the date of first unpaid premium.</p> <p>The revival will be effected on receipt of the proof of continued insurability and subject to medical examination if required (cost to be borne by the policyholder). On interpretation of the results if the Life is accepted by the Underwriter, only then the policy would be allowed to revive. The effective date of revival is when these requirements are met and approved by Us.</p> <p>The Policyholder may choose to discontinue the rider premium even though he is paying the premium pertaining to the underlying base product to which the rider is attached. In such a case of rider premium discontinuance, the rider is not allowed to be revived in future. Revival would be as per Board approved underwriting guidelines. However, in case the entire policy premium (the base product and the rider) has been discontinued and the policyholder wants to revive the same then he/she would be allowed to revive within two years from the date of the first unpaid premium as mentioned above.</p>
e)	Reduced Paid-Up:
	<p>Under the Reduced Paid-Up Status, Your Policy will continue with the reduced Paid-up Benefits, and on death or maturity, whichever is earlier, after the policy has acquired a paid-up status, the following reduced Paid-up Benefits would become payable.</p> <p>(i) On Death, the paid-up benefits will be equal to Paid-up Sum Assured on Death plus Paid-up Guaranteed Loyalty Additions, if any.</p> <p>(ii) On Maturity, the paid-up benefits will be equal to Paid-up Sum Assured on Maturity plus Paid-up Guaranteed Loyalty Additions plus Paid-up Large Premium Benefit, if any.</p> <p>Where,</p> <p>Paid-up Sum Assured on Death = 110% of Sum Assured on Death x (Number of premiums paid/ Number of premiums payable)</p> <p>Paid-up Sum Assured on Maturity = 110% of Sum Assured on Maturity x (Number of premiums paid/ Number of premiums payable)</p> <p>Paid-up Guaranteed Loyalty Additions = 110% of Accrued Guaranteed Loyalty Additions x (No. of Premiums paid/No. of Premiums payable).</p> <p>Paid-up Large Premium Benefit = 110% of Large Premium Benefit x (No. of Premiums paid/No. of Premiums payable).</p>

PART – D

1) Surrender Benefit:

Conditions for surrender/complete withdrawal of the Policy																																																																																																																																																															
(i)	For the Premium Paying Term of 5 and 7 years, the Policy will acquire surrender value only from 2 nd Policy Year provided We have received full premiums for the first Policy Year.																																																																																																																																																														
(ii)	For the Premium Paying Term of 10 and 12 years, the Policy will acquire surrender value only from 3 rd Policy Year provided We have received full premiums for the first two Policy Years.																																																																																																																																																														
(iii)	On surrender, the Surrender Value, if any, will be immediately paid, the Policy shall be terminated and all the benefits under the Policy shall cease to apply.																																																																																																																																																														
Amount Payable on Surrender																																																																																																																																																															
On receipt of a written request for surrender from You, We will pay the higher of Guaranteed Surrender Value or Special Surrender Value.																																																																																																																																																															
Guaranteed Surrender Value –																																																																																																																																																															
The Guaranteed Surrender Value is sum of																																																																																																																																																															
<ul style="list-style-type: none"> i. Surrender Value of premiums; and ii. 110% of Surrender Value of Accrued Guaranteed Loyalty Additions, if any. 																																																																																																																																																															
<ul style="list-style-type: none"> i. Surrender Value of premiums is a specific percentage (as given in the below Table A) of total premiums received till the date of Surrender. (Any amount paid towards underwriting extra premiums and riders is not payable on Surrender of the policy). ii. Surrender Value of Accrued Guaranteed Loyalty Additions = Accrued Guaranteed Loyalty Additions X Surrender Value Multiple (as given in the below Table B). 																																																																																																																																																															
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Table B:

Policy Year		PT – 14	PT - 13	PT – 12	PT - 11	PT – 10	PT - 9	PT -8
SV Multiple		35%	38%	41%	44%	47%	50%	53%
Policy Year	PT - 7	PT – 6	PT - 5	PT - 4	PT – 3	PT – 2	PT - 1	PT
SV Multiple	56%	59%	62%	65%	68%	71%	73%	75%

(where 'PT – n' denotes: Policy Year 'Policy Term less n')

Special Surrender Value -

Your Policy also acquires a Special Surrender Value. To know about the Special Surrender Value for your Policy, You can get in touch with your Advisor or the Company's nearest Branch Office or our Customer Service Team.

2) Loan under the Policy:

a)	Conditions for grant of a loan under the Policy:
	(i) You may take a loan under the Policy by giving Us a written request; provided that the Policy has acquired the Surrender Value. (ii) The maximum loan amount is 90% of Surrender Value which is applicable under the Policy when a request for a loan is received less any outstanding Policy loan balance on that date including accumulated interests, if any.
b)	Effect of grant of loan under the Policy:
	(i) If a loan is granted by Us under the Policy, then: (1) Interest at the rate of State Bank of India ('SBI') Base Rate (minimum rate at which SBI lends) + 1.75% p.a. shall be applicable. It is agreed and understood that We may in Our discretion modify the rate at which interest will be payable on Your loan amount based on prevailing market conditions. Changed interest rate will be applicable for new loans only. (2) For Reduced Paid-up policies, We will give You written notice when the outstanding loan amount is 95% of the Surrender Value calculated in accordance with Clause 1 above and You may re-pay the whole or a part of the outstanding loan amount to Us. If at any time, the outstanding loan amount including interest thereon is equal to or more than the Surrender Value calculated in accordance with Clause 1 above, then the Policy shall immediately and automatically terminate and no amount shall be payable by Us under the Policy. (3) Any benefit payable by Us on the death of the Life Insured or on the surrender of the Policy or on the maturity of the Policy will first be reduced by any outstanding policy loan balance and accumulated interests, if any.

3) Free look Period:

You may return this Policy to Us within 15 days* of receipt of the Policy if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the Premium received after deducting stamp duty charges and medical expenses (if any).

* A Free Look Period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).

4) Suicide Exclusion:

- (i) If the Life Insured (whether sane or not) commits suicide within one year from the date of inception of the Policy, while the Policy is in force, then the Policy shall be void and We will pay 80% of the Premium received (excluding extra mortality premium, if any).
- (ii) If the Life Insured (whether sane or not) commits suicide within one year from the date of revival/reinstatement of the Policy, then the Policy shall be void and We will pay the higher of "80% of the Premium received till the date of death" OR "Surrender Value available as on the date of death".

PART – E

Not Applicable.

PART – F

GENERAL TERMS AND CONDITIONS

a)	Claim Procedure:
	<p>1) Death Claim We shall be given written notice of the Life Insured's death and, shall be provided with the following documents for Us to assess the claim:</p> <ul style="list-style-type: none">(i) Our claim form which must be duly completed;(ii) The original or an attested copy of the death certificate;(iii) The original Policy;(iv) Documents to establish right of the claimant in the absence of valid nomination(v) Any other information or documentation that We request. <p>You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.</p> <p>Claims Officer Edelweiss Tokio Life Insurance Company Limited 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kiro Road, Kurla (W), Mumbai - 400070 Email Id: claims@edelweisstokio.in Phone no: 1800 2121 212</p> <p>2) Maturity Claim You shall submit the original Policy, discharge form and other documents as applicable establishing the right of the claimant to receive the payment at any of our offices to make a claim.</p> <p>Subject to our sole discretion and satisfaction, in exceptional circumstances We may decide to waive all or any of the requirements set out in the Claim Procedure in Section (a) of Part F.</p>
b)	Nomination:
	<p>Nomination should be in accordance with the provisions of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in Annexure (1) for reference].</i></p>
c)	Assignment:
	<p>Assignment should be in accordance with the provisions of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in annexure – (2) for reference].</i></p>
d)	Validity/ Non Disclosure:
	<p><u>Mis-statement of Age</u> If the date of birth of the Life Insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by Us, given the correct age.</p> <p>If at the correct age, the Life Insured was not insurable under this Policy according to our requirements, We reserve the right to initiate action under the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><u>Fraud, Misrepresentation</u> Fraud and Misrepresentation shall be dealt with in accordance with the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time.</p> <p><i>[A Leaflet containing the simplified version of the provisions of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time is enclosed in annexure – (3) for reference].</i></p>

e)	Currency, Governing Law & Jurisdiction
	<p>(i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.</p> <p>(ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.</p>
f)	Taxation
	<p>The tax benefits under this Policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.</p> <p>We reserve the right to recover from Policyholder all levies including but not limited to Service Tax and Cess thereon as applicable from time to time.</p>
g)	Duplicate Policy Document
	<p>If You lose or misplace the Policy Document then you may request Us to issue You a duplicate Policy Document by giving Us a written notice and making payment of fee of an amount not exceeding Rs.250/- (which is subject to change with prior IRDAI approval and prior notice to You). On issue of the duplicate Policy Document, the original shall automatically cease to have any legal effect.</p>
h)	Notices
	<p>(i) All notices meant for Us shall be given to Us at Our address specified in the Policy Contract or at any of Our branch offices.</p> <p>(ii) All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective.</p>
i)	Entire Contract
	<p>(i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement.</p> <p>(ii) Notwithstanding anything contained in this Policy, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations, circulars or guidelines issued by IRDAI.</p>
j)	Mode of Communication
	<p>The Company and the Policyholder may exchange communications pertaining to this Policy either through normal correspondence or through electronic mail and the Company shall be within its right to seek clarifications / to carry out the mandates of the Policyholder on merits in accordance with such communications.</p> <p>While accepting requests / mandate from the Policyholder through electronic mail, the Company may stipulate such conditions as deemed fit to give effect to and comply with the provisions of Information Technology Act, 2000 as amended from time to time and/or such other applicable laws in force from time to time.</p>

PART - G

Grievance Redressal Mechanism:

Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (W), Mumbai - 400070

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in or send a communication at Grievance Redressal Officer, Edelweiss Tokio Life Insurance Company Limited, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (W), Mumbai - 400070

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in or send a communication at Chief Grievance Redressal Officer, Edelweiss Tokio Life Insurance Company Ltd, 3rd & 4th Floor, Tower 3, Wing 'B', Kohinoor City Mall, Kohinoor City, Kirol Road, Kurla (W), Mumbai - 400070

If You are not satisfactory with the response or do not receive a response from Us within 14 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India ('IRDAI') on the following contact details:

IRDAI Grievance Call Centre (IGCC) **TOLL FREE NO: 155255**

Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://www.igms.irda.gov.in/>

Address for communication for complaints by fax/paper:

Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheerbagh
Hyderabad – 500 029, Andhra Pradesh
Fax No: 91- 40 – 6678 9768

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India as per Rule 12 (1) and Rule 13 of the Redressal of Public Grievances Rules, 1998 ('RPG Rules').

Powers of Insurance Ombudsman under Rule 12(1) of RPG Rules:-

The Ombudsman may receive and consider the following complaints:

- (a) Complaints under Rule 13 (as mentioned below);
- (b) Any partial or total repudiation of claims by an insurer;
- (c) Any dispute in regard to premium paid or payable in terms of the policy;
- (d) Any dispute on the legal construction of the policies in so far as such disputes relate to claims;
- (e) Delay in settlement of claims;
- (f) Non-issue of any insurance document to customers after receipt of premium.

Manner in which complaint is to be made Rule 13 of RPG Rules:-

1. Any person who has a grievance against the Insurer/Company/Us, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the Company, complaint against is located.
2. The complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
3. No complaint to the Ombudsman shall lie unless:
 - (a) the complainant had before making a complaint to the Ombudsman, made a written representation to the Company/insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
 - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant; and
 - (c) the complaint is not on the same subject matter for which any proceedings before any court or Consumer Forum or arbitrator is pending or were so earlier.

The list of the Ombudsman with their addresses has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman, 2 nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. Tel.:- 079-27545441/27546139 Fax : 079-27546142 Email: bimalokpal.ahmedabad@gbic.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman, 2nd Floor, Janak Vihar Complex, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL (M.P.)-462 003. Tel.:- 0755-2769201/9202 Fax : 0755-2769203 Email: bimalokpal.bhopal@gbic.co.in	Madhya Pradesh Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596455/2596003 Fax : 0674-2596429 Email: bimalokpal.bhubaneswar@gbic.co.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman, S.C.O. No.101-103,2nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706468/2705861 Fax : 0172-2708274 Email: bimalokpal.chandigarh@gbic.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh
CHENNAI	Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. Tel.:- 044-24333668 /24335284 Fax : 044-24333664 Email: bimalokpal.chennai@gbic.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry)
KOCHI	Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. Tel : 0484-2358759/2359338 Fax : 0484-2359336 Email: bimalokpal.ernakulam@gbic.co.in	Kerala, Lakshadweep, Mahe-a part of Pondicherry
GUWAHATI	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI- 781 001 (ASSAM). Tel.:- 0361-2132204/5 Fax : 0361-2732937 Email: bimalokpal.guwahati@gbic.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
HYDERABAD	Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD- 500 004. Tel : 040-65504123/23312122 Fax: 040-23376599 Email: bimalokpal.hyderabad@gbic.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry
KOLKATA	Office of the Insurance Ombudsman, Hindustan Building. Annexe, 4th Floor, C.R. Avenue, KOLKATA- 700 072. Tel : 033-22124339/22124340 Fax : 033-22124341 Email: bimalokpal.kolkata@gbic.co.in	West Bengal, Bihar, Sikkim, Jharkhand, Andaman & Nicobar Islands

LUCKNOW	Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, <u>LUCKNOW-226 001.</u> Tel : 0522 -2231331/2231330 Fax : 0522-2231310 Email: bimalokpal.lucknow@gbic.co.in	Uttar Pradesh, Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), <u>MUMBAI-400 054.</u> Tel : 022-26106928/26106552 Fax : 022-26106052 Email: bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
NEW DELHI	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, <u>NEW DELHI-110 002.</u> Tel.:- 011-23237539/23232481 Fax : 011-23230858 Email: bimalokpal.delhi@gbic.co.in	Delhi
JAIPUR	Office of the Insurance Ombudsman, Ground Floor, Jeevan Nidhi II, Bhawani Singh Road, <u>Jaipur – 302005</u> Tel : 0141-2740363 Email: bimalokpal.jaipur@gbic.co.in	Rajasthan
PUNE	2nd Floor, Jeevan Darshan, N.C. Kelkar Road, Narayanpet, <u>PUNE – 411030.</u> Tel: 020-32341320 Email: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane Excluding Mumbai Metropolitan Region.
BENGALURU	Office of the Insurance Ombudsman, 24th Main Road, Jeevan Soudha Bldg. JP Nagar, 1st Phase, <u>Bengaluru – 560025.</u> Tel No: 080-22222049/22222048 Email: bimalokpal.bengaluru@gbic.co.in	Karnataka
NOIDA	Office of the Insurance Ombudsman, Email: bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanoor, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur

Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The extant provisions in this regard are as follows:

01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
03. Nomination can be made at any time before the maturity of the policy.
04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
13. Where the policyholder whose life is insured nominates his:
 - a. parents or
 - b. spouse or
 - c. children or
 - d. spouse and children
 - e. or any of them- the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.
14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).
15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all policies maturing for payment on the commencement of The Insurance Laws (Amendment) Act, 2015.
16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
17. The provisions of this Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 ('MWP Act') applies or has at any time applied except where, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

[Disclaimer: This is a simplified version of Section 39 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Section 38 - Assignment and Transfer of Insurance Policies

Assignment or Transfer of a Policy should be in accordance with Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The extant provisions in this regard are as follows:

01. This policy may be transferred/assigned, wholly or in part, with or without consideration.
02. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
03. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
04. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
05. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy thereof certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
06. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
07. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
08. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
09. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
 - a. not bonafide or
 - b. not in the interest of the policyholder or
 - c. not in public interest or
 - d. is for the purpose of trading of the insurance policy.
10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
 - a. where assignment or transfer is subject to terms and conditions of transfer or assignment; OR
 - b. where the transfer or assignment is made upon condition that
 - i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
 - ii. the insured surviving the term of the policySuch conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
 - a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
 - b. may institute any proceedings in relation to the policy
 - c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Ordinance, 2014 shall not be affected by this section.

[Disclaimer: This is a simplified version of Section 38 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time are as follows:

01. No Policy of Life Insurance shall be called in question **on any ground whatsoever** after expiry of 3 years from

- a. the date of issuance of policy; or
- b. the date of commencement of risk; or
- c. the date of revival of policy; or
- d. the date of rider to the policy

- whichever is later.

02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from

- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

- whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:

- a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
- b. The active concealment of a fact by the insured having knowledge or belief of the fact;
- c. Any other act fitted to deceive; and
- d. Any such act or omission as the law specifically declares to be fraudulent.

04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.

05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.

06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.

08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.

09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: This is a simplified version of Section 45 of the Insurance Laws (Amendment) Act, 2015 as amended from time to time. The Policyholders are advised to refer to The Insurance Laws (Amendment) Act, 2015 as amended from time to time for complete and accurate details.]

Annexure A.1: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (5 Pay, Male)

5 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	23.87	20.35	30.77	19.14	17.57	28.57	23.96	36.92	23.86	22.47
1	23.86	20.34	30.76	19.13	17.56	28.56	23.95	36.91	23.85	22.46
2	23.85	20.33	30.75	19.12	17.55	28.55	23.94	36.90	23.84	22.45
3	23.84	20.32	30.74	19.11	17.54	28.54	23.93	36.89	23.83	22.44
4	23.83	20.31	30.73	19.10	17.53	28.53	23.92	36.88	23.82	22.43
5	23.82	20.30	30.72	19.09	17.52	28.52	23.91	36.87	23.81	22.42
6	23.81	20.29	30.71	19.08	17.51	28.51	23.90	36.86	23.80	22.41
7	23.80	20.28	30.70	19.07	17.50	28.50	23.89	36.85	23.79	22.40
8	23.79	20.27	30.69	19.06	17.49	28.49	23.88	36.84	23.78	22.39
9	23.78	20.26	30.68	19.05	17.48	28.48	23.87	36.83	23.77	22.38
10	23.76	20.25	30.66	19.03	17.46	28.46	23.86	36.81	23.76	22.36
11	23.72	20.23	30.63	19.01	17.43	28.43	23.84	36.78	23.74	22.34
12	23.68	20.20	30.59	18.98	17.40	28.38	23.81	36.75	23.71	22.31
13	23.63	20.17	30.55	18.95	17.37	28.33	23.78	36.71	23.68	22.28
14	23.58	20.14	30.51	18.92	17.33	28.28	23.75	36.66	23.65	22.24
15	23.53	20.11	30.47	18.89	17.30	28.24	23.73	36.62	23.62	22.20
16	23.49	20.09	30.43	18.86	17.26	28.19	23.70	36.59	23.59	22.17
17	23.45	20.06	30.39	18.83	17.22	28.16	23.68	36.55	23.56	22.13
18	23.42	20.04	30.36	18.80	17.18	28.13	23.66	36.52	23.53	22.09
19	23.39	20.02	30.33	18.77	17.14	28.10	23.64	36.49	23.51	22.05
20	23.37	20.01	30.30	18.74	17.10	28.08	23.62	36.47	23.48	22.01
21	23.35	19.99	30.28	18.72	17.06	28.06	23.61	36.44	23.45	21.97
22	23.34	19.98	30.25	18.68	17.01	28.05	23.59	36.42	23.42	21.92
23	23.32	19.96	30.22	18.65	16.96	28.03	23.58	36.39	23.39	21.87
24	23.31	19.95	30.19	18.61	16.90	28.02	23.56	36.37	23.35	21.82
25	23.29	19.93	30.16	18.57	16.84	28.00	23.55	36.33	23.31	21.75
26	23.27	19.91	30.11	18.51	16.77	27.98	23.52	36.30	23.26	21.69
27	23.24	19.88	30.06	18.46	16.70	27.95	23.50	36.25	23.21	21.61
28	23.21	19.85	30.00	18.39	16.61	27.92	23.47	36.20	23.15	21.53
29	23.16	19.81	29.93	18.31	16.52	27.88	23.43	36.13	23.08	21.44
30	23.12	19.76	29.85	18.23	16.42	27.83	23.39	36.06	23.00	21.34
31	23.06	19.71	29.76	18.14	16.30	27.77	23.33	35.98	22.91	21.23
32	22.99	19.65	29.65	18.03	16.18	27.70	23.27	35.88	22.82	21.11
33	22.90	19.57	29.53	17.92	16.04	27.62	23.20	35.77	22.71	20.98
34	22.81	19.49	29.39	17.79	15.89	27.53	23.12	35.64	22.59	20.84
35	22.70	19.39	29.23	17.65	15.72	27.42	23.03	35.50	22.46	20.68
36	22.57	19.28	29.06	17.49	15.54	27.29	22.92	35.35	22.32	20.50
37	22.42	19.15	28.86	17.32	15.33	27.15	22.80	35.17	22.16	20.31
38	22.24	19.01	28.65	17.12	15.11	26.98	22.66	34.97	21.98	20.09
39	22.04	18.85	28.40	16.91	14.85	26.78	22.50	34.75	21.78	19.85
40	21.82	18.67	28.13	16.67	14.58	26.56	22.33	34.50	21.55	19.59
41	21.56	18.47	27.82	16.40	-	26.31	22.14	34.22	21.31	-
42	21.26	18.25	27.47	16.10	-	26.02	21.93	33.90	21.03	-
43	20.93	18.00	27.09	15.77	-	25.70	21.69	33.54	20.72	-
44	20.56	17.73	26.66	15.40	-	25.34	21.43	33.15	20.37	-
45	20.15	17.44	26.19	15.00	-	24.94	21.14	32.70	19.99	-
46	19.70	17.11	25.66	-	-	24.50	20.83	32.21	-	-
47	19.21	16.75	25.08	-	-	24.02	20.49	31.68	-	-
48	18.68	16.37	24.45	-	-	23.50	20.11	31.09	-	-
49	18.12	15.96	23.76	-	-	22.95	19.71	30.44	-	-
50	17.51	15.51	23.01	-	-	22.36	19.28	29.75	-	-
51	16.88	15.03	-	-	-	21.74	18.82	-	-	-
52	16.21	14.52	-	-	-	21.08	18.32	-	-	-
53	15.50	13.97	-	-	-	20.38	17.79	-	-	-
54	14.74	13.38	-	-	-	19.64	17.22	-	-	-
55	13.93	12.74	-	-	-	18.85	16.60	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.2: Guaranteed Loyalty Rate (as % of Total Annualized Premiums Paid) (7 Pay, Male)

7 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	20.20	18.82	29.93	19.49	18.45	23.64	21.45	34.38	22.91	21.99
1	20.19	18.81	29.92	19.48	18.44	23.63	21.44	34.37	22.90	21.98
2	20.18	18.80	29.91	19.47	18.43	23.62	21.43	34.36	22.89	21.97
3	20.17	18.79	29.90	19.46	18.42	23.61	21.42	34.35	22.88	21.96
4	20.16	18.78	29.89	19.45	18.41	23.60	21.41	34.34	22.87	21.95
5	20.15	18.77	29.88	19.44	18.40	23.59	21.40	34.33	22.86	21.94
6	20.14	18.76	29.87	19.43	18.39	23.58	21.39	34.32	22.85	21.93
7	20.13	18.75	29.86	19.42	18.38	23.57	21.38	34.31	22.84	21.92
8	20.12	18.74	29.85	19.41	18.37	23.56	21.37	34.30	22.83	21.91
9	20.11	18.73	29.84	19.40	18.36	23.55	21.36	34.29	22.82	21.90
10	20.09	18.72	29.83	19.40	18.35	23.54	21.35	34.29	22.81	21.89
11	20.07	18.71	29.81	19.38	18.34	23.52	21.34	34.27	22.80	21.88
12	20.04	18.69	29.79	19.36	18.32	23.49	21.32	34.25	22.78	21.86
13	20.01	18.67	29.76	19.35	18.30	23.46	21.30	34.22	22.76	21.84
14	19.97	18.65	29.73	19.33	18.27	23.42	21.28	34.19	22.74	21.82
15	19.93	18.63	29.70	19.31	18.25	23.39	21.26	34.16	22.72	21.79
16	19.90	18.61	29.68	19.29	18.23	23.35	21.24	34.14	22.71	21.77
17	19.88	18.60	29.65	19.27	18.21	23.33	21.23	34.12	22.69	21.75
18	19.85	18.58	29.64	19.25	18.19	23.30	21.21	34.10	22.68	21.73
19	19.83	18.57	29.62	19.24	18.17	23.29	21.20	34.09	22.66	21.71
20	19.82	18.56	29.61	19.23	18.15	23.27	21.19	34.07	22.65	21.69
21	19.81	18.55	29.60	19.22	18.13	23.26	21.18	34.06	22.64	21.67
22	19.80	18.54	29.59	19.20	18.11	23.25	21.18	34.06	22.63	21.65
23	19.79	18.53	29.58	19.19	18.09	23.24	21.17	34.05	22.62	21.63
24	19.78	18.53	29.57	19.18	18.07	23.23	21.16	34.04	22.61	21.61
25	19.77	18.52	29.56	19.16	18.04	23.22	21.15	34.04	22.59	21.59
26	19.75	18.51	29.55	19.14	18.02	23.21	21.14	34.03	22.58	21.56
27	19.74	18.49	29.53	19.12	17.99	23.19	21.13	34.02	22.56	21.53
28	19.72	18.48	29.51	19.10	17.95	23.17	21.12	34.00	22.54	21.50
29	19.69	18.46	29.49	19.08	17.92	23.15	21.10	33.98	22.52	21.47
30	19.66	18.44	29.47	19.05	17.88	23.12	21.08	33.96	22.49	21.43
31	19.63	18.41	29.43	19.01	17.83	23.08	21.05	33.94	22.47	21.39
32	19.58	18.38	29.40	18.98	17.78	23.04	21.02	33.91	22.44	21.35
33	19.53	18.34	29.36	18.94	17.73	22.99	20.98	33.88	22.40	21.30
34	19.47	18.29	29.31	18.89	17.67	22.93	20.94	33.84	22.36	21.24
35	19.40	18.24	29.26	18.84	17.60	22.87	20.89	33.80	22.32	21.18
36	19.32	18.18	29.19	18.78	17.53	22.79	20.84	33.75	22.27	21.11
37	19.23	18.12	29.12	18.72	17.44	22.70	20.77	33.69	22.22	21.04
38	19.12	18.04	29.04	18.64	17.35	22.59	20.70	33.63	22.15	20.95
39	18.99	17.96	28.95	18.55	17.24	22.47	20.62	33.55	22.08	20.85
40	18.85	17.86	28.83	18.46	17.12	22.33	20.53	33.45	21.99	20.74
41	18.69	17.75	28.70	18.34	-	22.17	20.43	33.34	21.89	-
42	18.50	17.63	28.55	18.21	-	21.99	20.31	33.21	21.78	-
43	18.29	17.49	28.38	18.06	-	21.78	20.18	33.06	21.64	-
44	18.05	17.34	28.18	17.90	-	21.55	20.03	32.88	21.49	-
45	17.78	17.17	27.95	17.71	-	21.29	19.87	32.68	21.32	-
46	17.48	16.97	27.70	-	-	21.00	19.69	32.45	-	-
47	17.16	16.76	27.42	-	-	20.69	19.48	32.20	-	-
48	16.81	16.53	27.11	-	-	20.34	19.26	31.92	-	-
49	16.43	16.29	26.77	-	-	19.97	19.03	31.62	-	-
50	16.03	16.02	26.41	-	-	19.58	18.77	31.29	-	-
51	15.60	15.74	-	-	-	19.17	18.50	-	-	-
52	15.16	15.44	-	-	-	18.73	18.21	-	-	-
53	14.68	15.11	-	-	-	18.27	17.90	-	-	-
54	14.18	14.77	-	-	-	17.78	17.56	-	-	-
55	13.65	14.40	-	-	-	17.26	17.21	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.3: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (10 Pay, Male)

10 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0		15.73	26.78	18.26	17.78		17.63	29.99	20.71	20.31
1		15.72	26.77	18.25	17.77		17.62	29.98	20.70	20.30
2		15.71	26.76	18.24	17.76		17.61	29.97	20.69	20.29
3		15.70	26.75	18.23	17.75		17.60	29.96	20.68	20.28
4		15.69	26.74	18.22	17.74		17.59	29.95	20.67	20.27
5		15.68	26.73	18.21	17.73		17.58	29.94	20.66	20.26
6		15.67	26.72	18.20	17.72		17.57	29.93	20.65	20.25
7		15.66	26.71	18.19	17.71		17.56	29.92	20.64	20.24
8		15.65	26.70	18.18	17.70		17.55	29.91	20.63	20.23
9		15.64	26.69	18.17	17.69		17.54	29.90	20.62	20.22
10		15.63	26.68	18.17	17.69		17.54	29.90	20.62	20.21
11		15.62	26.67	18.16	17.68		17.53	29.88	20.61	20.20
12		15.61	26.65	18.15	17.66		17.51	29.86	20.59	20.19
13		15.59	26.63	18.13	17.65		17.50	29.84	20.58	20.18
14		15.57	26.60	18.12	17.63		17.48	29.82	20.56	20.16
15		15.55	26.58	18.10	17.62		17.46	29.80	20.55	20.14
16		15.54	26.56	18.09	17.60		17.45	29.78	20.54	20.13
17		15.53	26.55	18.08	17.59		17.43	29.76	20.53	20.12
18		15.51	26.53	18.07	17.58		17.42	29.75	20.52	20.11
19		15.51	26.52	18.06	17.57		17.41	29.74	20.51	20.10
20		15.50	26.52	18.06	17.56		17.41	29.74	20.51	20.09
21		15.49	26.51	18.05	17.55		17.40	29.74	20.50	20.08
22		15.49	26.51	18.05	17.55		17.40	29.74	20.50	20.08
23		15.48	26.51	18.05	17.54		17.39	29.74	20.50	20.07
24		15.48	26.51	18.05	17.54		17.39	29.74	20.50	20.07
25		15.47	26.51	18.05	17.53		17.38	29.74	20.50	20.06
26		15.47	26.51	18.04	17.52		17.38	29.74	20.50	20.05
27		15.46	26.51	18.04	17.51		17.37	29.74	20.50	20.05
28		15.45	26.51	18.04	17.51		17.36	29.74	20.50	20.04
29		15.44	26.51	18.04	17.50		17.35	29.74	20.50	20.03
30		15.42	26.50	18.03	17.49		17.34	29.74	20.50	20.03
31		15.41	26.50	18.03	17.48		17.32	29.74	20.50	20.02
32		15.39	26.49	18.02	17.46		17.30	29.74	20.50	20.01
33		15.36	26.48	18.01	17.45		17.28	29.74	20.50	20.00
34		15.33	26.47	18.00	17.43		17.25	29.74	20.49	19.98
35		15.30	26.46	17.99	17.41		17.22	29.73	20.48	19.96
36		15.26	26.44	17.97	17.38		17.19	29.72	20.48	19.94
37		15.22	26.42	17.95	17.35		17.14	29.71	20.46	19.92
38		15.17	26.39	17.93	17.32		17.10	29.69	20.44	19.89
39		15.11	26.34	17.90	17.27		17.04	29.66	20.42	19.85
40		15.04	26.29	17.86	17.22		16.98	29.62	20.39	19.81
41		14.97	26.23	17.81	-		16.91	29.57	20.35	-
42		14.88	26.15	17.75	-		16.82	29.50	20.30	-
43		14.78	26.05	17.67	-		16.73	29.42	20.24	-
44		14.66	25.93	17.59	-		16.62	29.32	20.17	-
45		14.53	25.80	17.49	-		16.49	29.21	20.08	-
46		14.39	25.64	-	-		16.35	29.07	-	-
47		14.23	25.47	-	-		16.20	28.92	-	-
48		14.05	25.28	-	-		16.03	28.75	-	-
49		13.87	25.08	-	-		15.85	28.57	-	-
50		13.67	24.86	-	-		15.66	28.38	-	-
51		13.45	-	-	-		15.46	-	-	-
52		13.23	-	-	-		15.24	-	-	-
53		12.99	-	-	-		15.01	-	-	-
54		12.73	-	-	-		14.76	-	-	-
55		12.46	-	-	-		14.50	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate

Annexure A.4: Guaranteed Loyalty Additions Rate (as % of Total Annualized Premiums Paid) (12 Pay, Male)

12 Pay Age / Policy Term	Band 1: Annualized Premium below Rs. 40000					Band 2: Annualized Premium Rs. 40000 & above				
	10	15	20	25	30	10	15	20	25	30
0	-	13.20	23.52	16.54	16.41	-	14.87	26.25	18.62	18.55
1	-	13.19	23.51	16.53	16.40	-	14.86	26.24	18.61	18.54
2	-	13.18	23.50	16.52	16.39	-	14.85	26.23	18.60	18.53
3	-	13.17	23.49	16.51	16.38	-	14.84	26.22	18.59	18.52
4	-	13.16	23.48	16.50	16.37	-	14.83	26.21	18.58	18.51
5	-	13.15	23.47	16.49	16.36	-	14.82	26.20	18.57	18.50
6	-	13.14	23.46	16.48	16.35	-	14.81	26.19	18.56	18.49
7	-	13.13	23.45	16.47	16.34	-	14.80	26.18	18.55	18.48
8	-	13.12	23.44	16.46	16.33	-	14.79	26.17	18.54	18.47
9	-	13.11	23.43	16.45	16.32	-	14.78	26.16	18.53	18.46
10	-	13.11	23.42	16.45	16.32	-	14.77	26.15	18.52	18.46
11	-	13.09	23.40	16.44	16.30	-	14.76	26.14	18.51	18.44
12	-	13.08	23.37	16.42	16.29	-	14.74	26.11	18.50	18.43
13	-	13.06	23.35	16.40	16.27	-	14.72	26.09	18.48	18.41
14	-	13.04	23.32	16.39	16.25	-	14.70	26.06	18.46	18.39
15	-	13.02	23.30	16.37	16.24	-	14.68	26.04	18.45	18.38
16	-	13.00	23.28	16.36	16.22	-	14.66	26.01	18.43	18.36
17	-	12.98	23.26	16.34	16.21	-	14.65	26.00	18.42	18.35
18	-	12.97	23.24	16.33	16.20	-	14.64	25.98	18.41	18.34
19	-	12.96	23.23	16.32	16.19	-	14.63	25.97	18.40	18.33
20	-	12.95	23.22	16.32	16.18	-	14.62	25.96	18.40	18.32
21	-	12.95	23.21	16.31	16.17	-	14.61	25.96	18.39	18.31
22	-	12.94	23.21	16.31	16.16	-	14.60	25.95	18.39	18.30
23	-	12.93	23.21	16.30	16.15	-	14.60	25.95	18.39	18.29
24	-	12.93	23.20	16.30	16.14	-	14.59	25.95	18.38	18.29
25	-	12.92	23.20	16.30	16.13	-	14.59	25.95	18.38	18.28
26	-	12.91	23.20	16.29	16.12	-	14.58	25.95	18.38	18.27
27	-	12.90	23.19	16.29	16.11	-	14.57	25.94	18.37	18.26
28	-	12.89	23.18	16.28	16.10	-	14.56	25.94	18.37	18.25
29	-	12.87	23.17	16.27	16.09	-	14.54	25.93	18.36	18.23
30	-	12.85	23.16	16.26	16.07	-	14.52	25.92	18.35	18.22
31	-	12.83	23.14	16.25	16.05	-	14.50	25.91	18.34	18.20
32	-	12.80	23.12	16.23	16.03	-	14.47	25.89	18.33	18.18
33	-	12.77	23.10	16.21	16.00	-	14.44	25.87	18.32	18.16
34	-	12.73	23.07	16.19	15.97	-	14.41	25.85	18.30	18.14
35	-	12.69	23.03	16.16	15.94	-	14.36	25.82	18.28	18.11
36	-	12.64	22.99	16.13	15.90	-	14.32	25.79	18.26	18.07
37	-	12.58	22.94	16.10	15.86	-	14.26	25.75	18.23	18.03
38	-	12.51	22.88	16.05	15.80	-	14.20	25.70	18.19	17.98
39	-	12.44	22.81	16.00	15.74	-	14.12	25.63	18.14	17.93
40	-	12.35	22.72	15.93	15.67	-	14.04	25.56	18.09	17.86
41	-	12.25	22.62	15.86	15.58	-	13.94	25.46	18.02	-
42	-	12.14	22.49	15.77	15.48	-	13.83	25.35	17.94	-
43	-	12.01	22.34	15.67	15.37	-	13.71	25.22	17.84	-
44	-	11.86	22.18	15.55	15.24	-	13.57	25.07	17.74	-
45	-	11.70	21.99	15.41	15.10	-	13.41	24.89	17.61	-
46	-	11.52	21.77	15.26	-	-	13.23	24.69	17.47	-
47	-	11.32	21.53	15.09	-	-	13.04	24.47	-	-
48	-	11.11	21.27	14.91	-	-	12.83	24.23	-	-
49	-	10.88	20.99	14.71	-	-	12.61	23.97	-	-
50	-	10.63	20.69	14.50	-	-	12.37	23.69	-	-
51	-	10.37	20.37	-	-	-	12.11	-	-	-
52	-	10.09	20.02	-	-	-	11.84	-	-	-
53	-	9.79	19.65	-	-	-	11.56	-	-	-
54	-	9.48	19.25	-	-	-	11.25	-	-	-
55	-	9.14	18.81	-	-	-	10.92	-	-	-

GLA for Female lives:

Up to Age 3: Same as Male rate of age 0

Age 4 & above: Same as 3 year younger Male rate